

	notice issued by the UPPCB dated 19.09.2022.	
6.	<u>ANNEXURE A-5</u> A copy of the reply sent to the UPPCB dated 23.09.2022.	75-84
7.	Application for Direction on behalf of Respondent no. 12 alongwith Affidavit	85-90
8.	Vakalatnama	91

Place: New Delhi

Date: 07.10.2022

FILED BY:



(SANJEET PALIWAL)

Advocate for the Applicant

Add:- 19, II Floor, Guru Angad Nagar Extension,
Laxmi Nagar, Delhi – 110092.

Mobile: 8802594538

Email: sanjeetcs89@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH
ORIGINAL APPLICATION NO. 334 OF 2021

IN THE MATTER OF :

SUSHIL RAGHAV AND OTHERS APPLICANTS

VERSUS

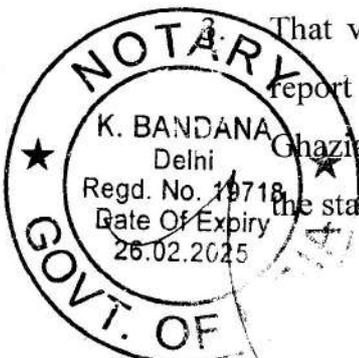
UNION OF INDIA AND OTHERS RESPONDENTS

**AFFIDAVIT ON BEHALF OF RESPONDENT NO. 12, SANTOSH
MEDICAL COLLEGE, IN REPLY TO THE JOINT
COMMITTEE REPORT FILED ON 01.07.2022 AND IN
COMPLIANCE OF THIS TRIBUNAL'S ORDER DATED
05.07.2022.**

I, D BALARAM aged about 46 years, S/o Sri D Parasu Rama Rao, R/o H-10, Santosh Nagar, Pratap Vihar Ghaziabad, U.P. - 201009 presently at New Delhi, do hereby state on solemn affirmation as under:-

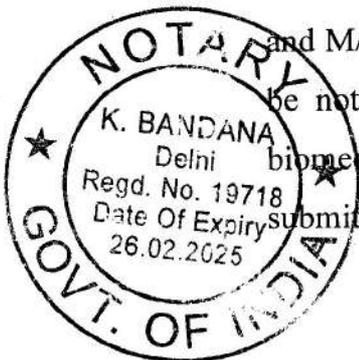
1. That the deponent is the Authorized Signatory of the Respondent no. 12, Santosh Medical College, in the present Original Application and as such he is well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That the present OA has been filed by the Applicant raising grievance against 14 Private Hospitals for non-compliance of statutory norms.

That vide order dated 16.12.2021 this Tribunal sought a factual report from the joint committee of CPCB, UPPCB and DM Ghaziabad and directed them to undertake site visit, interact with the stakeholders and take remedial action.



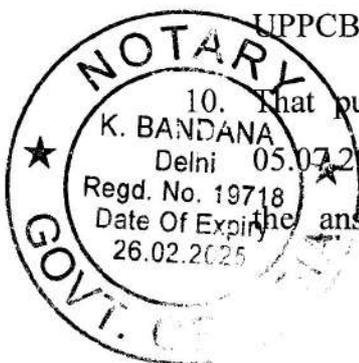
4. That pursuant to the direction of this Tribunal the joint committee conducted its inspection etc. on 22.02.2022 and submitted its report on 01.07.2022 in respect of all the 14 Private Hospitals including the answering Respondent. It is pertinent to submit that in column no. 7 the observation by the joint committee in respect of the answering Respondent is recorded.
5. That in the second last paragraph of the report reproduced in this Tribunal's order dated 05.07.2022 in para no. 5 that the answering Respondent does not come under the purview of EIA notification 2006 and no violation of the provisions of the same has taken place in its case. Further, the report says that as the answering Respondent is in municipal limits and connected to terminal STP its discharge was found to be complying with general standards stipulated above in Schedule XI of Bio Medical Waste Rules, 2016 for discharge into public sewerage by healthcare facilities. The joint committee itself submitted in the same paragraph of the inspection report that as per RTI reply letter dated 12.11.2021 of CPCB "*in case the waste effluent is connected with public sewer which leads to terminal STP the HCF does not require to install separate/individual ETP*". Hence, no violation on part of the answering Respondent for EIA Notification 2006 or installation of STP/ETP is made out as per the report itself.

6. That the joint committee report further says that three of the Private Hospitals, i.e., M/s Atlanta Hospital, M/s Yashoda Hospital and M/s Le Crest Hospital (Respondents in the OA) were found to be not complying with regard to collection and segregation of biomedical waste. However, in the same paragraph it is further submitted that M/s Atlanta Hospital and M/s Santosh Medical



College (answering Respondent) were found to be operating without obtaining statutory permission from the Board. The only non-compliance alleged against the answering Respondent was regarding permission from Board.

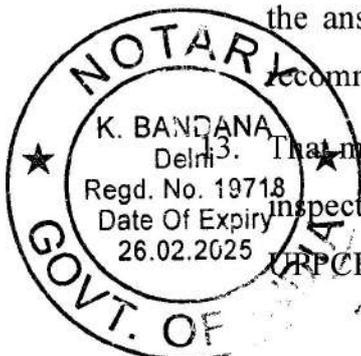
7. That in view of the above stated non-compliance in the joint committee report by the above-mentioned four Private Hospitals including the answering Respondent a collective environmental compensation of Rs. 63,32,500/- was recommended by the joint committee. It is submitted that in the entire joint committee report no mode or manner of determination of environmental compensation was provided nor the environmental compensation payable by each of the four private hospitals out of the recommended amount was provided.
8. That joint committee report was considered by this Hon'ble Tribunal on 05.07.2022 wherein this Tribunal accepted the report and directed for recovery of compensation from the four private hospitals including answering Respondent. This Court also directed the Respondents to file the affidavit in compliance.
9. That as the joint committee recommended an aggregate amount of environmental compensation of Rs. 63,32,500/- against four private hospitals/Respondents (including answering Respondent). As no bifurcation of the said amount or the individual liability of these private hospitals was provided by the joint committee in its report, hence, the environmental compensation imposed by the UPPCB is legally untenable.



10. That pursuant to the aforesaid order of this Hon'ble Tribunal on 05.07.2022 the UPPCB vide its order dated 14.07.2022 directed the answering Respondent herein to deposit a sum of Rs.

53,97,500/- out of total sum of environmental compensation of Rs. 63,32,500/- as recommended by the joint committee stating the same to be under the order of this Tribunal dated 05.07.2022. A true translated copy of the order of the UPPCB dated 14.07.2022 is **ANNEXURE A-1 [Pg.10 to 12]**

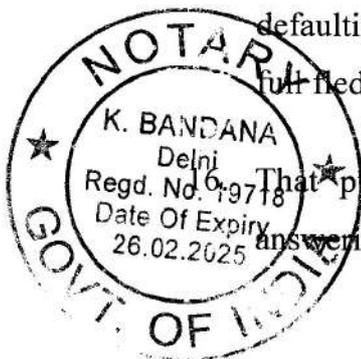
11. That the answering Respondent being under the threat of the closure of its dental college and hospital under protest without prejudice to its rights and contentions, has deposited a sum of Rs. 26,98,750/- on 30.08.2022, i.e., 50% of the environmental compensation imposed against it. In spite of the specific by the answering Respondent UPPCB did not provide any calculation or basis for attributing 90% of the recommended environmental compensation by the joint committee to the answering Respondent only.
12. That it is submitted to this Hon'ble Tribunal that the aforesaid imposition of the environmental compensation against the answering Respondent is not only arbitrary but also illegal. It is submitted that the paragraph 5 of the order dated 05.07.2022 clearly shows that the violation alleged against the answering Respondent was only for operating without statutory permission while other hospitals were neither complying with requirement of collection and segregation of bio medical waste nor have statutory permission to operate. Hence, the report itself demonstrates that the answering Respondent cannot be held liable for 90% of the recommended environmental compensation.



That may be pertinent to mention at this stage that neither after the inspection nor at the time of passing order dated 14.07.2022 UPPCB has provided the copy of the joint inspection report dated

01.07.2022 to the answering Respondent. The UPPCB also did not provided any opportunity of hearing to the answering Respondent before imposing the environmental compensation of Rs. 53,97,500.

14. That from the inspection report it is quite clear that the answering Respondent has only 150 dental chairs wherein the patients are treated through OPD for dental ailments and there are no inpatients admitted for treatment. As a result there is no discharge from the hospital of answering Respondent unlike the other hospitals. The said fact is fortified from the fact that in the joint committee inspection report under the column "Sample Analysis" at serial no. 7 it specifically mention that "sample could not be collected as there was no discharge". Hence, the answering Respondent did not required to install any ETP or STP. However, as abundant caution and to fulfill any of the statutory requirement the Respondent undertook the installation of ETP and STP as rightly mentioned by the joint committee in inspection report that ETP/STP was under construction.
15. That the table provided in the joint committee report quoted in paragraph 4 of the order of this Tribunal dated 05.07.2022 also clearly shows that the answering Respondent is operating only 150 dental chairs while other hospitals are providing full fledged in patient services with 100- 300 beds. This itself shows that the waste if at all, generated in the answering Respondent unit providing only dental chairs cannot be equated with the other defaulting private hospital/Respondents as they are operating on full fledged beds for patients admitted therein.



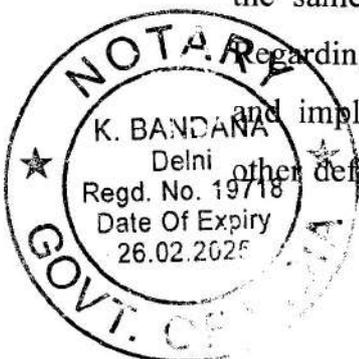
That pursuant to the order of UPPCB dated 14.07.2022 the answering Respondent submitted a report of compliance to the

UPPCB on 02.09.2022. As per the said report it was informed to the UPPCB that the STP/ETP at unit of the answering Respondent is operational, the consolidated consent to operate and authorization under the Water Act, Air Act and the Hazardous and other Waste Management and Transboundary Movement Rules, 2016 is already applied and registration fee has been deposited, an agreement with Synergy Waste Management Pvt. Ltd. for disposal of bio medical waste is in effect from 01.06.2022 to 31.05.2023, common bio medical waste segregation area is properly colour coded and is in accordance with norms of UPPCB. A true copy of the compliance report along with its annexures submitted by the answering Respondent to the UPPCB dated 02.09.2022 is **ANNEXURE A-2.[Pg.13 to 55]**

17. That by another letter dated 12.09.2022 it was informed to the UPPCB by the answering Respondent about the implementation of bar code system for segregation of the bio medical waste. A true copy of the report along with its annexures submitted by the answering Respondent to the UPPCB dated 12.09.2022 is **ANNEXURE A-3.[Pg.56 to 69]**

18. That it is submitted that the answering Respondent submits that he has complied with all the statutory provisions in law. It is submitted that as per the joint committee report the answering Respondent did not have *firstly* valid CTO, BMW authorization from the Board and *secondly* bar code system was not in place. In respect of valid CTO and BMW authorization it is submitted that the same is already applied and is pending before the Board.

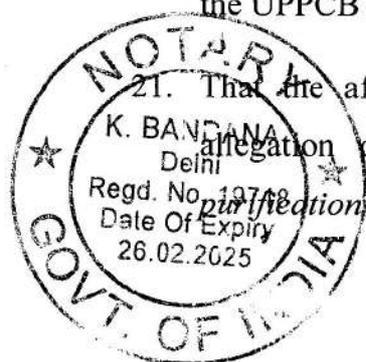
Regarding the bar code facility the same has now been adopted and implemented through Butterfly Software LLP. There is no other deficiency found as per the report of the joint committee as



against the answering Respondent which has now been complied with.

19. That it may be mentioned here that pursuant to the compliance of the aforesaid statutory requirements by the answering Respondent the UPPCB issued a show cause notice dated 19.09.2022 alleging that *“during the course of inspection, establishment of ETP was not found for the purification of industrial waste generated from pathology lab, operation theater in the hospital”* and *“The hospital has not submitted application for procuring authority from the State Board under the Bio Medical Waste Rules 2016 as amended”*. Hence, in view of the deficiencies found by the joint committee in its inspection on 23.02.2022 the answering Respondent was held liable for environmental compensation of Rs. 53,97,500/-. It was further stated in the show cause notice that in view of the order of this Tribunal the answering Respondent is liable to pay the Rs. 53,97,500/-. In case of not depositing the said amount the answering Respondent was threatened for stoppage of the functioning of the Dental College and Hospital and to further disconnect its electricity and water supply. A true translated copy of the show cause notice issued by the UPPCB dated 19.09.2022 is **ANNEXURE A-4.[Pg.70 to 74]**

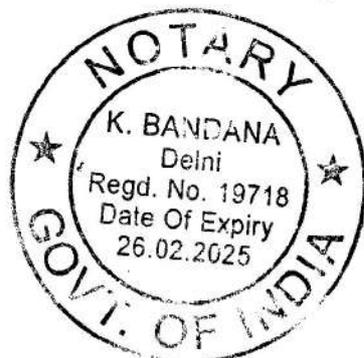
20. That, thereafter, a reply was sent by the answering Respondent to the UPPCB on 23.09.2022 stating that 50% of the environmental compensation imposed upon them has already been deposited and the compliances has already been done. A copy of the reply sent to the UPPCB dated 23.09.2022 is **ANNEXURE A-5.[Pg.75 to 84]**



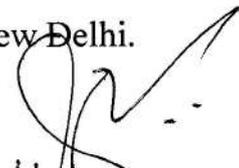
21. That the aforesaid show cause notice is highly illegal as the allegation of *“establishment of ETP was not found for the purification of industrial waste generated from pathology lab,*

operation theater in the hospital” was never raised by the joint committee in its report and the same is an after-thought by the UPPCB and made on its own whims and fancies. Moreover, as per the joint committee report itself *“in case the waste effluent is connected with public sewer which leads to terminal STP the HCF does not require to install separate/individual ETP”*. In the present case all the private hospitals are found to be connected to terminal STPs being in municipal limits. Hence, environmental compensation on that ground is illegal and beyond the recommendation of the joint committee as accepted by this Tribunal.

22. That it is also submitted that the answering Respondent cannot be held guilty and liable for environmental compensation at all as neither there are any inpatients/hospital beds are available nor any waste is generated in the said campus of the answering Respondent. Moreover, other hospitals which are operating with 100-300 bed in patient hospitals were found non-compliant for numerous statutory requirements as compared to the answering Respondent, but still the Respondent herein has been made liable for 90% of the entire environmental compensation as recommended by the joint committee illegally and arbitrary.
23. That this affidavit is being filed in compliance of this Tribunal's order dated 05.07.2022.
24. That the contents of the accompanying Interlocutory Application for direction are true and correct to the best of my knowledge and belief and nothing has been concealed therefrom.

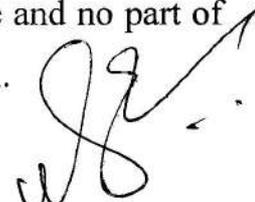


Solemnly affirmed on this 24th day of September, 2022 at New Delhi.

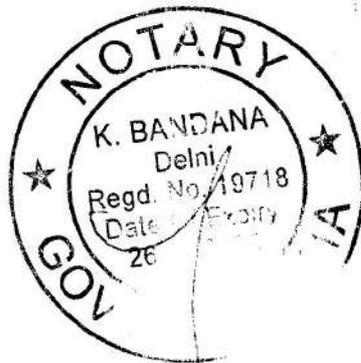

DEPONENT

VERIFICATION:

Verified at New Delhi on this 24th day of September, 2022 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.


DEPONENT

~~IDENTIFIED~~



24/9/2022

~~ATTESTED~~
NOTARY PUBLIC DELHI
GOVT. OF INDIA
Mob.: 9654768498

Regional Office, UP Pollution Control Board, Ghaziabad
Website – www.uppcb.com email – roghaziabad@uppcb.in

Reference No. 1075/NGT-128/O.A. No.-334/2021/2022

Dated: 14.07.2022

**M/s Santosh Medical College,
170, Sector-12, Block J, Pratap Vihar,
Ghaziabad**

Subject: Regarding Compliance of the Order dated 05.07.2022
passed in the OA No. 334/2021 Sushil Raghav & Ors Vs
Union of India & Ors by Hon'ble NGT, New Delhi.

Sir,

Please refer to the above subject and in pursuance of the order passed by Hon'ble NGT New Delhi in OA No. 334/2021 Sushil Raghav & Ors Vs Union of India & Ors, your Unit was inspection by the Joint Committee on 22.02.2022. In view of the shortcomings found at the time of inspection, the report recommending to impose Environmental Compensation of Rs.53,97,500/- against your unit has been sent to the Headquarters of the Board.

Hon'ble Tribunal while hearing the matter on 05.07.2022 has passed the following orders:

“...Let the State PCB take further remedial action and file compliance report. It may also put the said Facilities to notice of these proceedings, to enable them to file compliance affidavits and to show-cause why action be not taken against them for the past violations...”

**Regional Office: INS-2, Sector-16, Vasundhara, Ghaziabad – 201 012
Phone No: 0120-4160108**

Headquarters: TC-12V, Vibhuthi Khand, Gomti Nagar, Lucknow – 226010

Regional Office, UP Pollution Control Board, Ghaziabad
Website – www.uppcb.com email – roghaziabad@uppcb.in

The said order dated 05.07.2022 passed by Hon'ble NGT Delhi is sent for your information and necessary action.

Attachment: As stated above.

Yours truly

Sd/-
(Utsav Sharma)
Regional Officer

Copy sent to the following for information and necessary action:

1. District Magistrate, Ghaziabad
2. Chief Environmental Officer, Circle – I UP Pollution Control Board, Lucknow.
3. Chief Law Officer, UP Pollution Control Board, Lucknow.

Regional Officer

//TRUE TRANSLATED COPY//

Regional Office: INS-2, Sector-16, Vasundhara, Ghaziabad – 201 012
Phone No: 0120-4160108
Headquarters: TC-12V, Vibhuthi Khand, Gomti Nagar, Lucknow – 226010



क्षेत्रीय कार्यालय-उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद
Regional Office, U.P. Pollution Control Board, Ghaziabad
Website- www.uppqb.com, e-mail: roghaziabad@uppqb.in

संदर्भ संख्या : 1075/एन०जी०टी०-128/ओ०ए०नं-334/2021/2022

दिनांक 14/7/2022

M/s. Santosh Medical College,
170, Sector-12, Block-J, Pratap Vihar,
Ghaziabad

विषय: मा० एन०जी०टी० नई दिल्ली में योजित ओ०ए० संख्या 334/2021 Sushil Raghav & Ors. Versus Union of India & Ors. में पारित आदेश दिनांक 05.07.2022 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा० एन०जी०टी० नई दिल्ली में योजित 334/2021 Sushil Raghav & Ors. Versus Union of India & Ors. में पारित आदेश के अनुपालन में आपकी इकाई का निरीक्षण संयुक्त समिति द्वारा दिनांक 22.02.2022 को किया गया। निरीक्षण के समय पायी गयी कमियों के दृष्टिगत आपकी इकाई के विरुद्ध रु० 53,97,500/- की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति आख्या बोर्ड मुख्यालय प्रेषित कर दी गयी है।

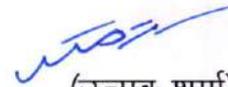
मा० अधिकरण द्वारा दिनांक 05.07.2022 को प्रकरण में सुनवाई करते हुए निम्न आदेश पारित किये गये हैं:-

"...Let the State PCB take further remedial action and file compliance report. It may also put the said Facilities to notice of these proceedings, to enable them to file compliance affidavits and to show-cause why action be not taken against them for the past violations....."

उक्त आदेश के अनुपालन में मा० एन०जी०टी० द्वारा पारित आदेश दिनांक 05.07.2022 की प्रति संलग्नकर आपको सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

संलग्नक: उपरोक्तानुसार।

भवदीय


(उत्सव शर्मा)
क्षेत्रीय अधिकारी

प्रतिलिपि: निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु सादर प्रेषित।

1. जिलाधिकारी महोदय, गाजियाबाद।
2. मुख्य पर्यावरण अधिकारी, वृत्त-1, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. मुख्य विधि अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।

क्षेत्रीय अधिकारी

क्षेत्रीय कार्यालय : आई०एन०एस०-2, सेक्टर-16, वसुन्धरा, गाजियाबाद-201012 फोन-0120-4160108
मुख्यालय : TC-12V, विभूति खण्ड, गोमती नगर, लखनऊ 226010



SANTOSH

Deemed to be University

Managed by Santosh Trust

From,
The Registrar,
Santosh Medical and Dental College Hospital,
(Santosh Deemed to be Univesity)
Pratap Vihar, Sector -12, Ghaziabad.

To,
Regional Officer, Regional Office ,
U.P. Pollution Control Board,
INS-2, Sector -16 , Vasundhara,
Ghaziabad – 201012.

Ref. No. SU/SMC/Dean/22/

Subject : Submission of compliance report in reference to your letter
No. 1075/NGT-128/ON No. -334/2021/2022 Dated 14.07.2022 pursuant to
Hon'ble NGT order dated 05.07.2022.

Sir,

Kindly take reference on the above cited subject , the joint inspection
committee conducted inspection on 22.02.2022 to our unit in compliance of the
order passed by Honb'le NGT, New Delhi in case No. 334/2021 Sushil Raghav &
others Versus union of India and others .

The officials of the inspecting team visited our premises on 31.08.2022 and
desired the compliance report on the following points :

1. That during the course of visit on 31.08.2022 in the premises of our
institution , they physically visited and verified the STP /ETP plant and also
collected the sample. During the time of visit, they found the plant
properly functional and also felt satisfied. The photos of the ETP / STP plant
is enclosed collectively herewith and marked as **Annexure -1**.

*Recd
No copy
dr
03/09/2022*

REGIONAL OFFICE
U.P. Pollution Control Board
Ins-2 Sector-16, Vasundhara
Ghaziabad
Date:- 02.09.2022

Alp...

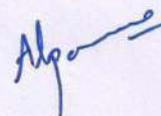
-2-

2. That STP /ETP plant was established by Trity Environ Solutions A-6/26, South Side , GT Road , Industrial Area , Ghaziabad for treating our generated effluent and sewage water in university premises . The company has submitted completion and fully functional certificate to the University which is enclosed herewith and marked as **Annexure-2.**

3. That the university applied for consolidated **consent to operate** and authorization under section 25/26 of the water (Prevention and Control of Pollution) Act 1974, under section 21 of the Air Prevention and Control of Pollution) Act 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge / emission/ disposal of hazardous and other waste. The registration fees of Rs. 200000/- deposited online. The copy of consolidated consent and Authorization in Form-1 and copy of deposited challan through net banking is enclosed jointly herewith and marked as **Annexure -3.**

4. That an agreement between the university and synergy waste management Pvt Ltd was executed for disposal of biomedical waste which is effective from 01.06.2022 to 31.05.2023 . The company has also given proper training on Bio-Medical waste management to our faculty and staff of our institution . The copy of the agreement and certification relating to training on bio medial waste is enclosed collectively and marked as **Annexure -4.**

5. That the effluent of STP/ ETP plant got tested by the institution itself in the laboratory naming "ITS LABORATORY" (NABL Accredited) , a-91, ECTOR -80, Phase-2, Noida. The copy of the Lab Report is enclosed herewith and marked as **Annexure -5.**



-3-

6. That all wards and common biomedical waste segregation areas is properly color coded in accordance with the norms of the Pollution Control Board. The photos of the color bins and common area is enclosed herewith and marked collectively as Annexure -6.
7. That environmental compensation has been imposed through your aforesaid letter against the institution of Rs. 5397500/- out of which the institution deposited fifty percent of the levied compensation of Rs. 2698750/- on 30.08.2022 through RTGS transaction description : RTGS/ICICR42022083000538025/ UBIN0570150. The copy of the payment receipt is enclosed herewith and marked as Annexure -7.

We are law abiding persons and we will ensure all legal compliance in future in accordance with the rules and regulations of Pollution Control Board.

Prayer

In view of the aforesaid submissions, it is hereby requested to you to kindly acknowledge the compliance report and do the needful accordingly.



Alpana
(Dr. Alpana Agarwal)
Registrar
Santosh Deemed to be University,
Ghaziabad.

Copy forwarded to the following for information :

1. District Magistrate, Ghaziabad.
2. Chief Environment Officer, Circle -1, U.P. Pollution Control Board, Lucknow.
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow.



Alpana
(Dr. Alpana Agarwal)
Registrar
Santosh Deemed to be University,
Ghaziabad

<Dial 18002666868> <Wear Masks, Stay Safe>

Del :

EU896316496IN IVR:6985896316496
SP MPCM GHAZIABAD RMS <201009>
Counter No:1,03/09/2022,19:22
To:CHIEF LAW OFF,UPPCB LUCKNOW
PIN:226010, Gomti Nagar SO
From:REGISTRAR,SMDCH SEC 12
Wt:230gms
Amt:70.80(Cash)Tax:10.80
<Track on www.indiapost.gov.in>



EU896:
Counter

India Post

Amt:71

From:

From:G

To: H

<Dial 18002666868> <Wear Masks, Stay Safe>

Del PC

EU896316482IN IVR:6985896316482
SP MPCM GHAZIABAD RMS <201009>
Counter No:1,03/09/2022,19:22
To:CHIEF ENVIRON,UPPCB LUCKNOW
PIN:226010, Gomti Nagar SO
From:REGISTRAR,SMDCH SEC 12
Wt:222gms
Amt:70.80(Cash)Tax:10.80
<Track on www.indiapost.gov.in>



EU896:
Counter

India Post

Amt:70.

From:

From:G

To: H

<Dial 18002666868> <Wear Masks, Stay Safe>

Del PD:

EU896316479IN IVR:6985896316479
SP MPCM GHAZIABAD RMS <201009>
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PIN:201002, Kavi Nagar SO
From:REGISTRAR,SMDCH SEC 12
Wt:226gms
Amt:35.40(Cash)Tax:5.40
<Track on www.indiapost.gov.in>



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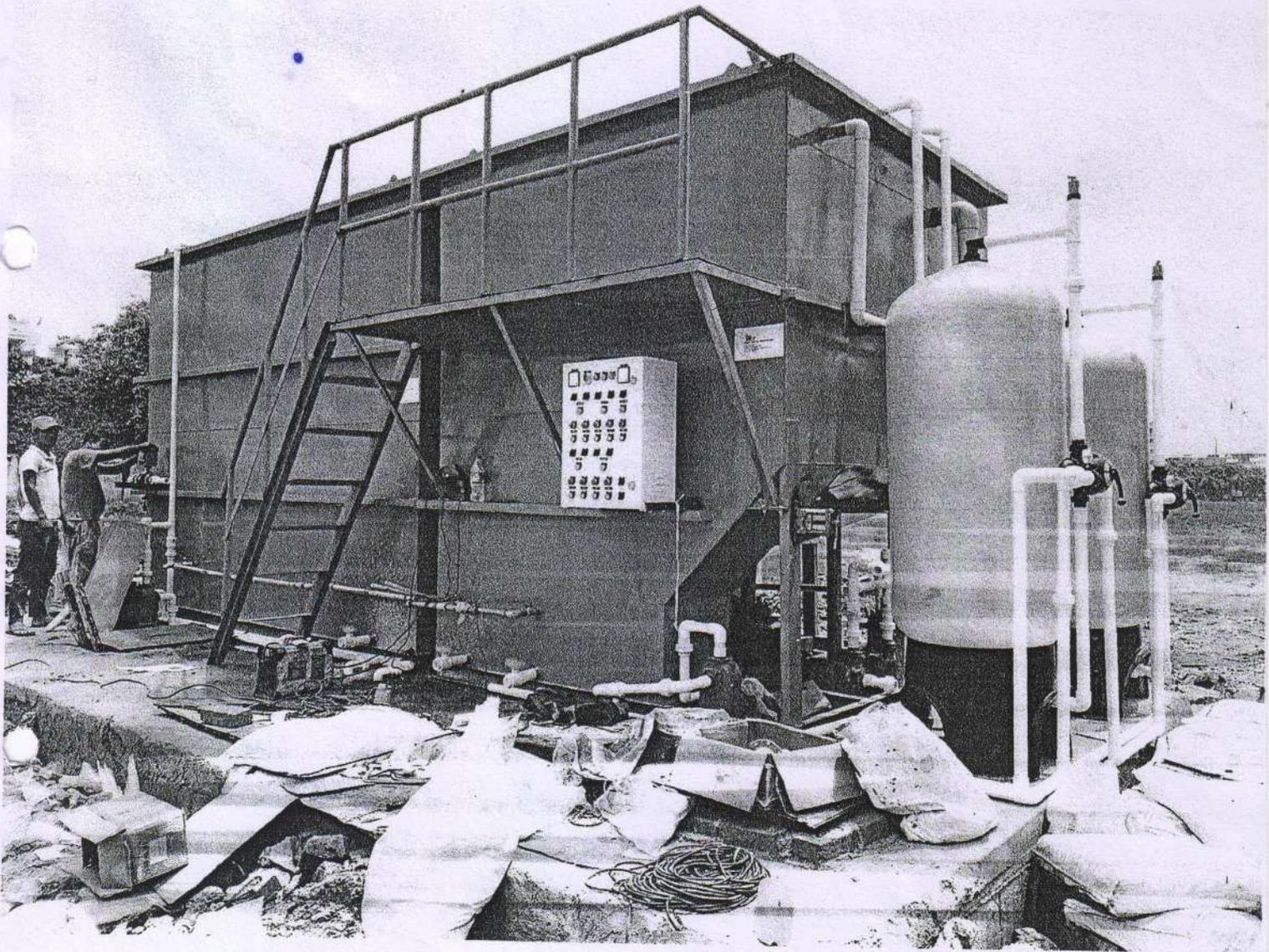
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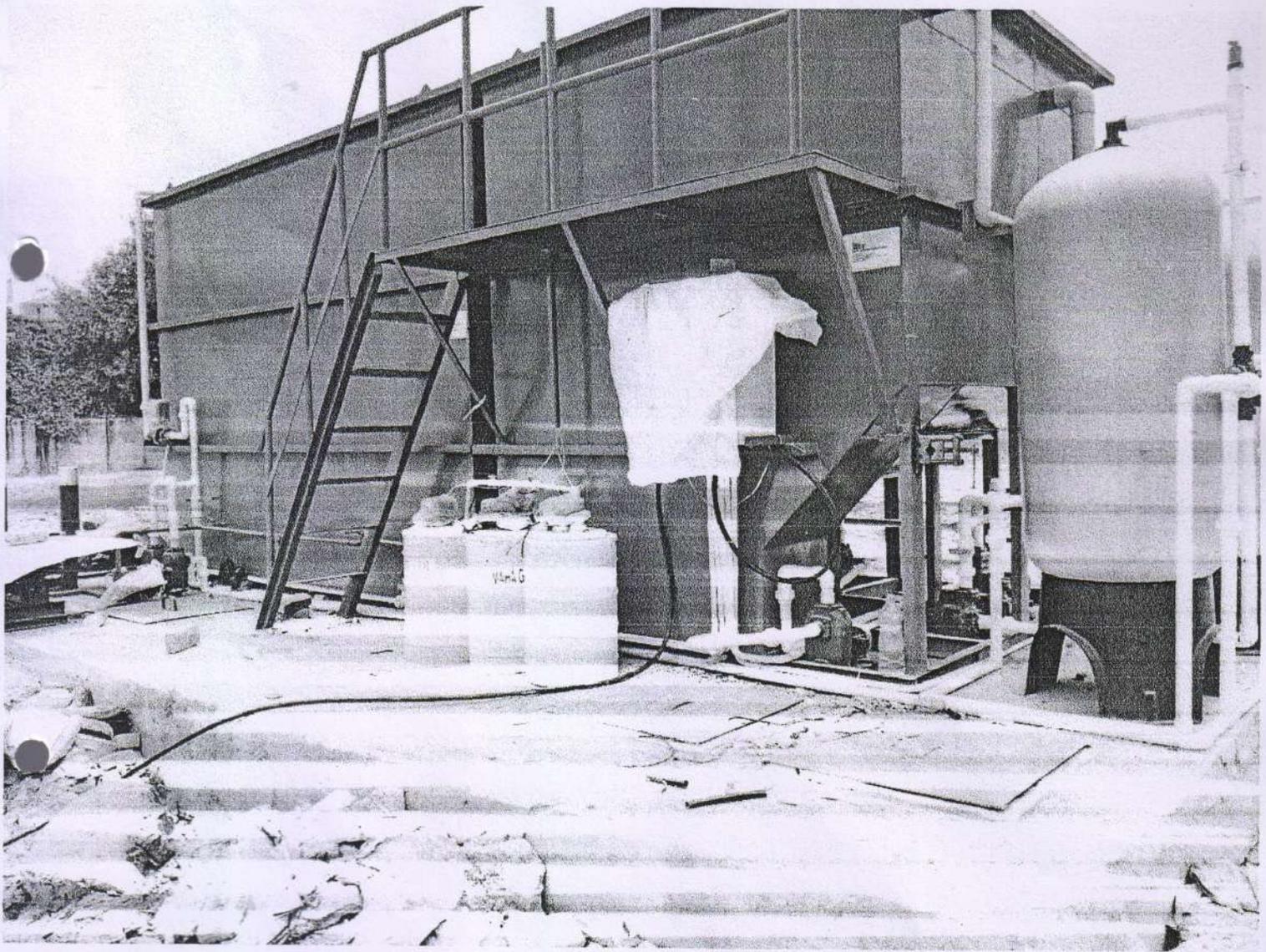
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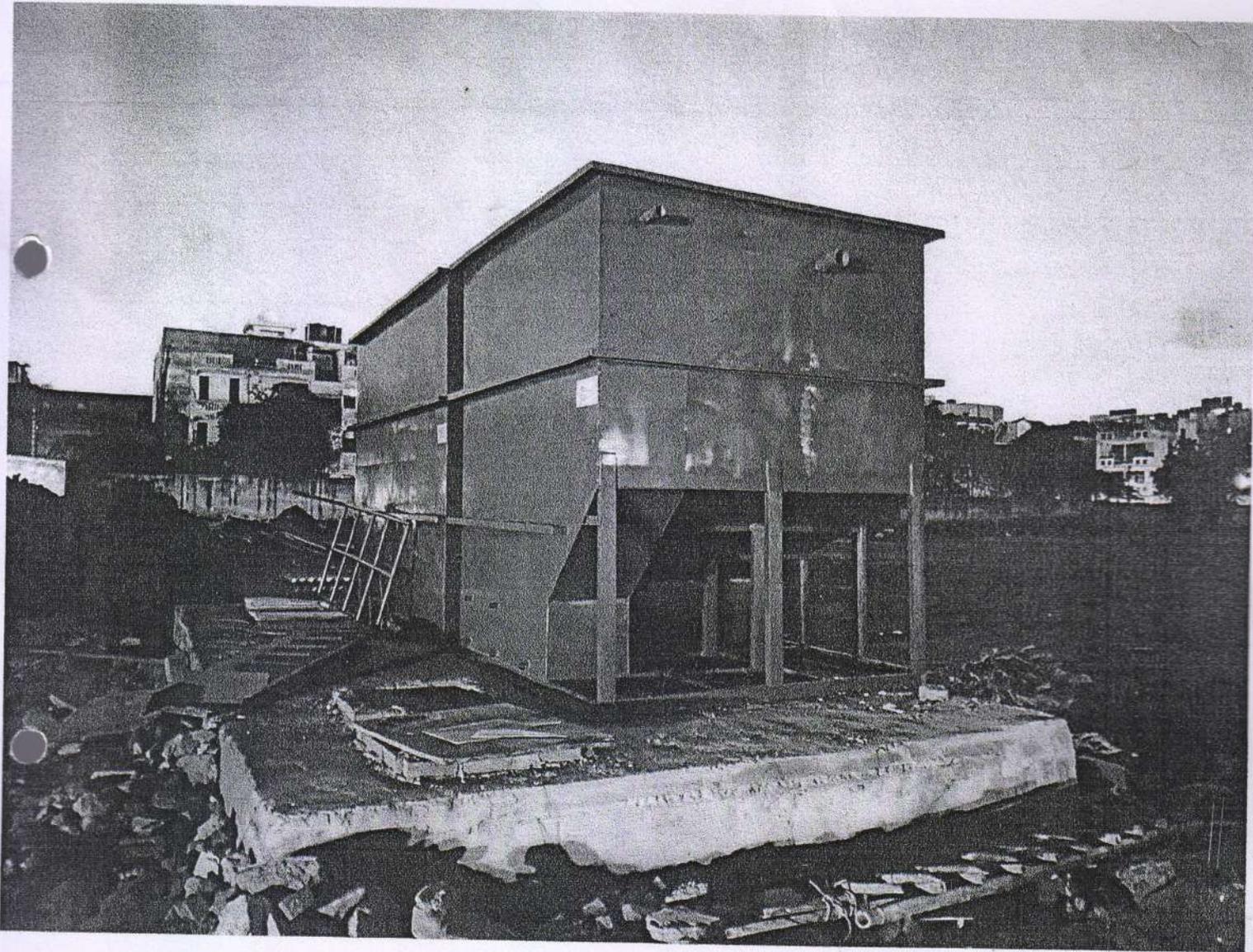
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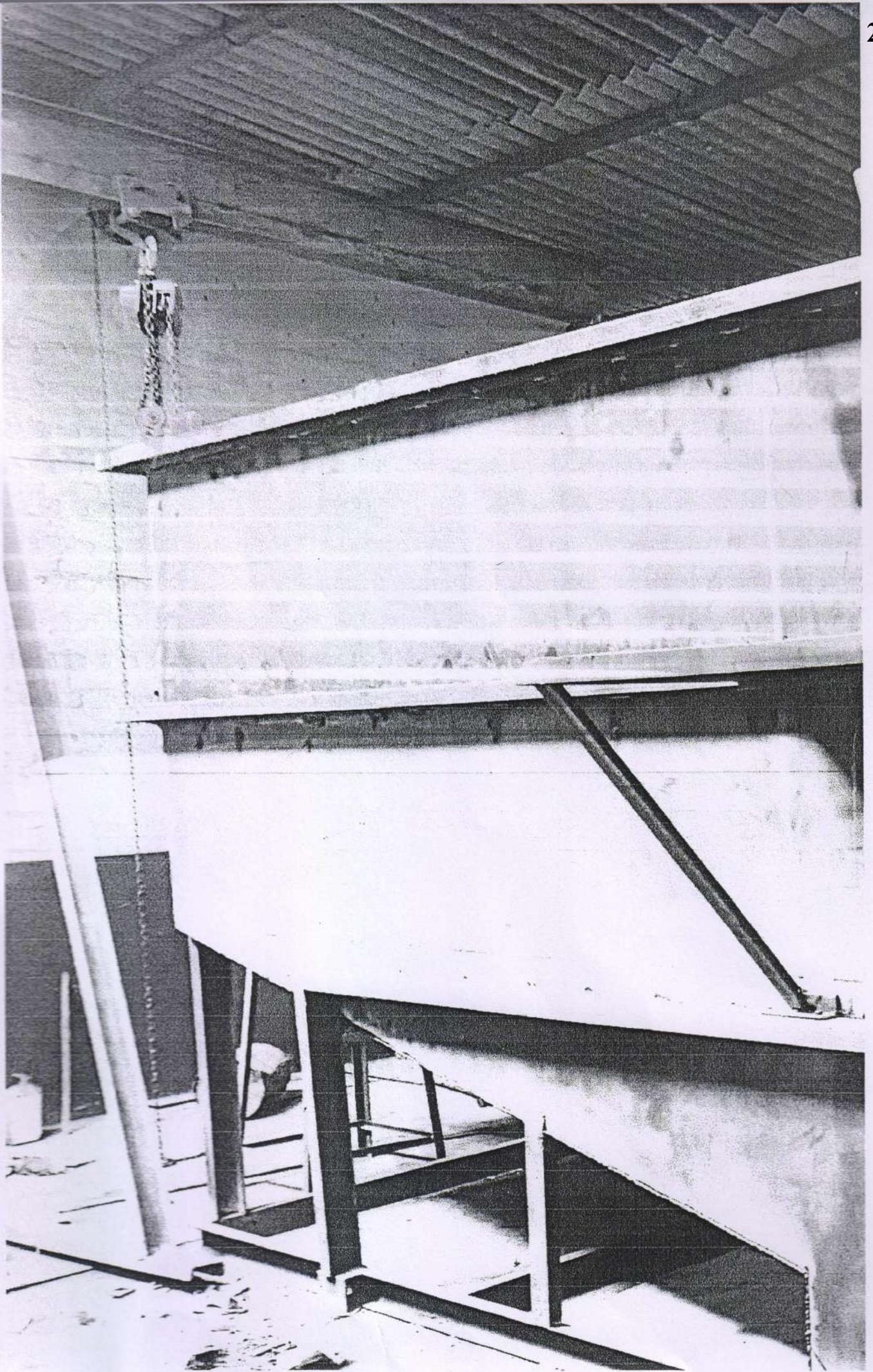
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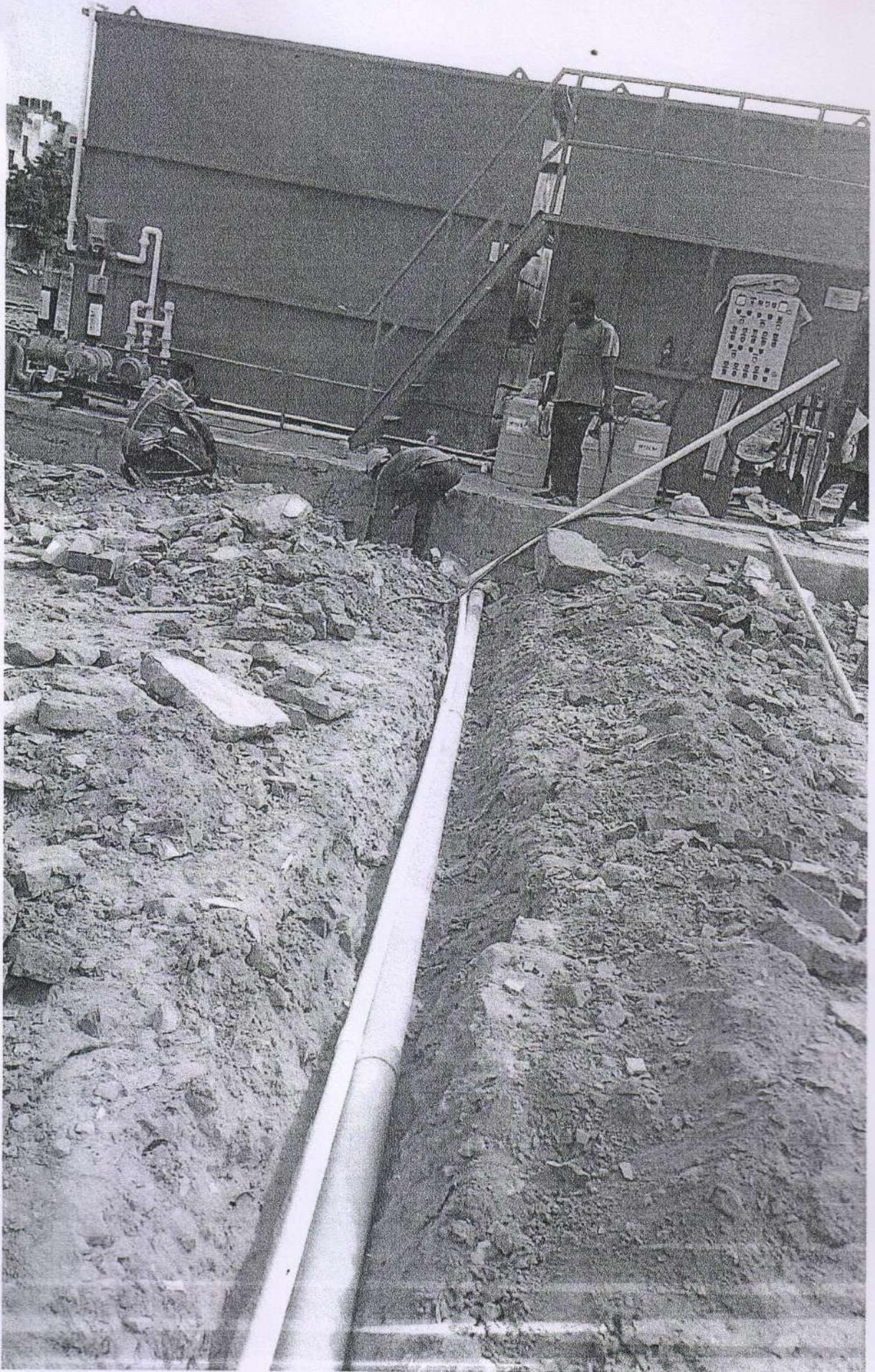


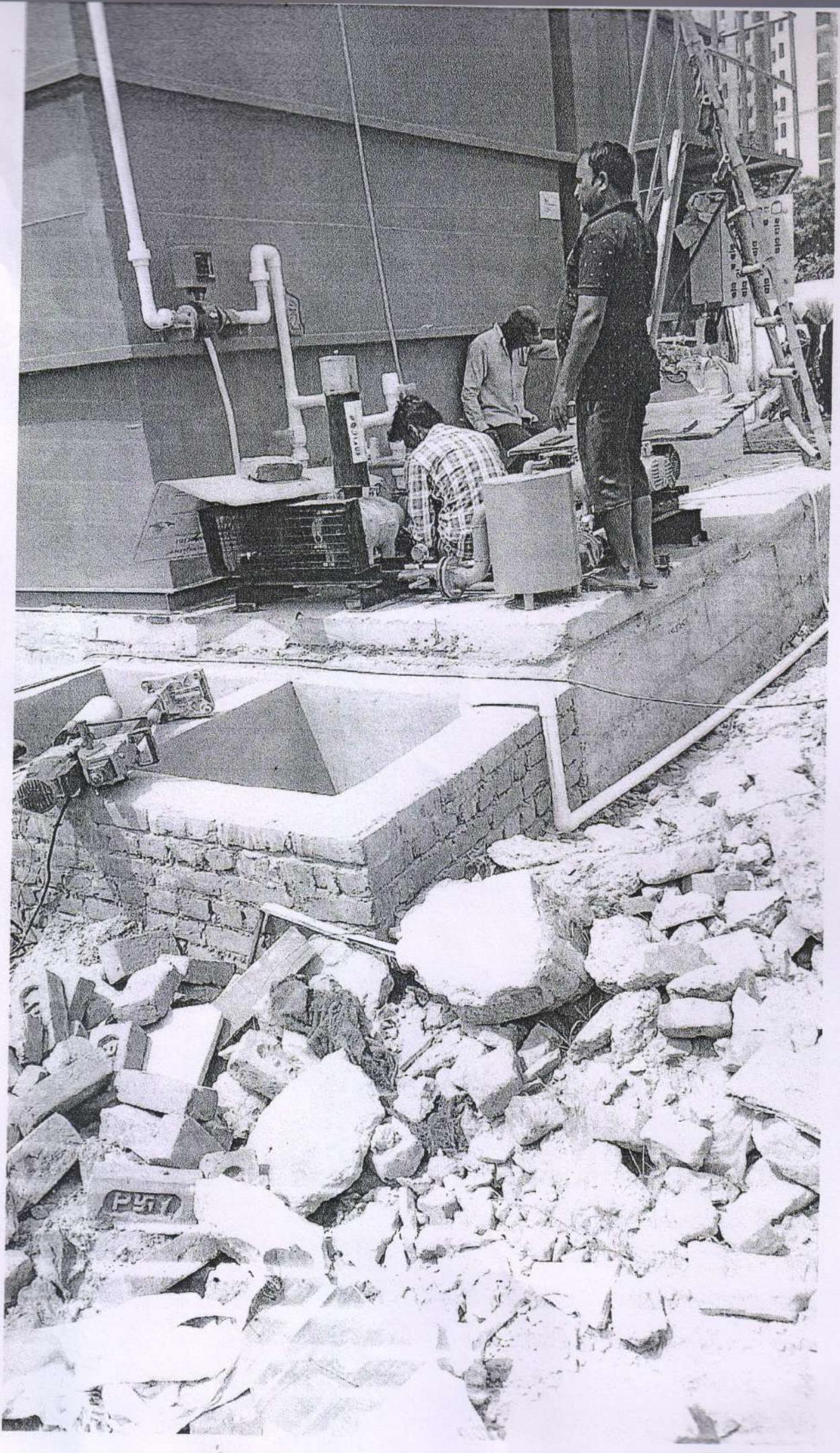


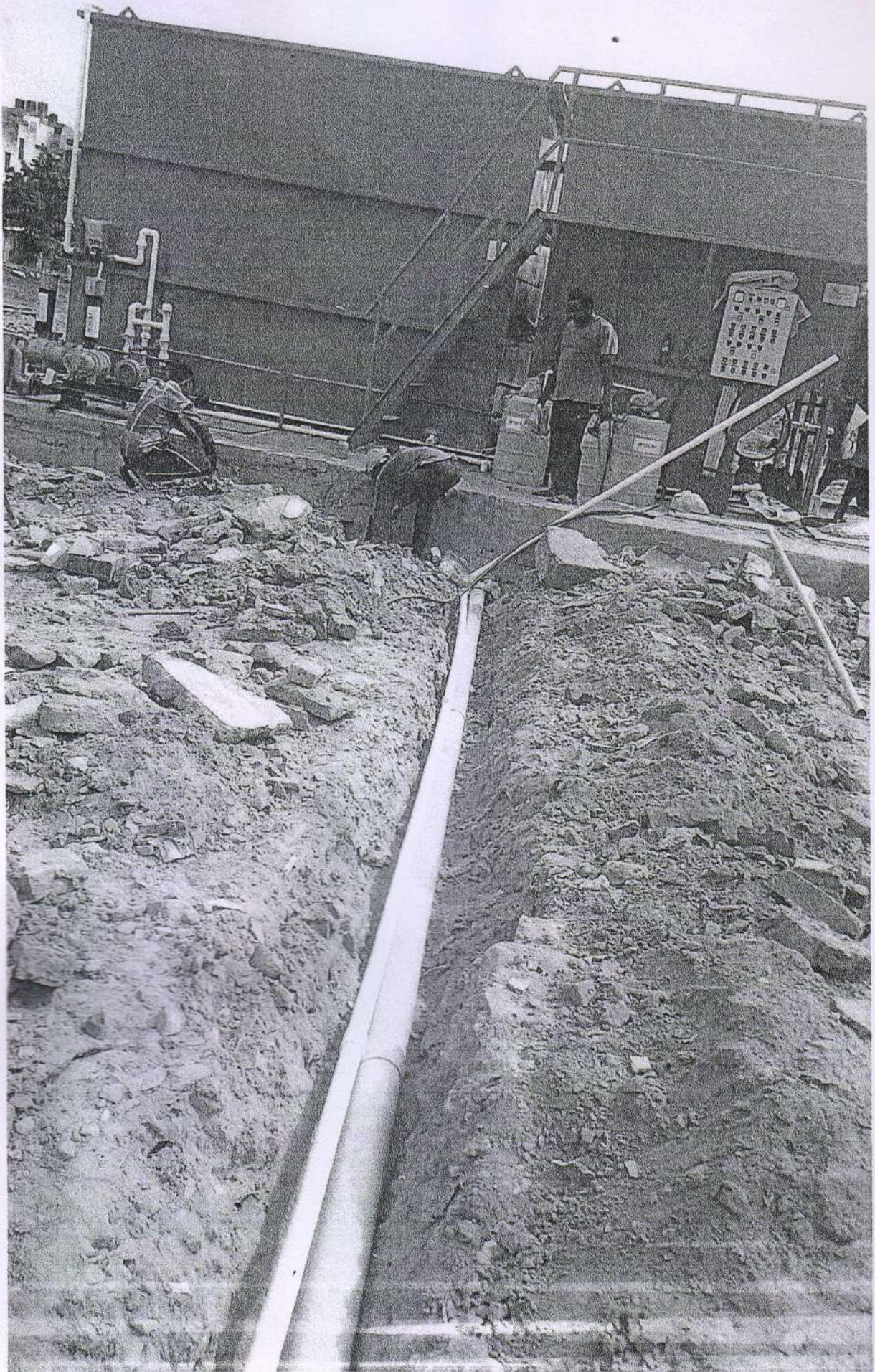


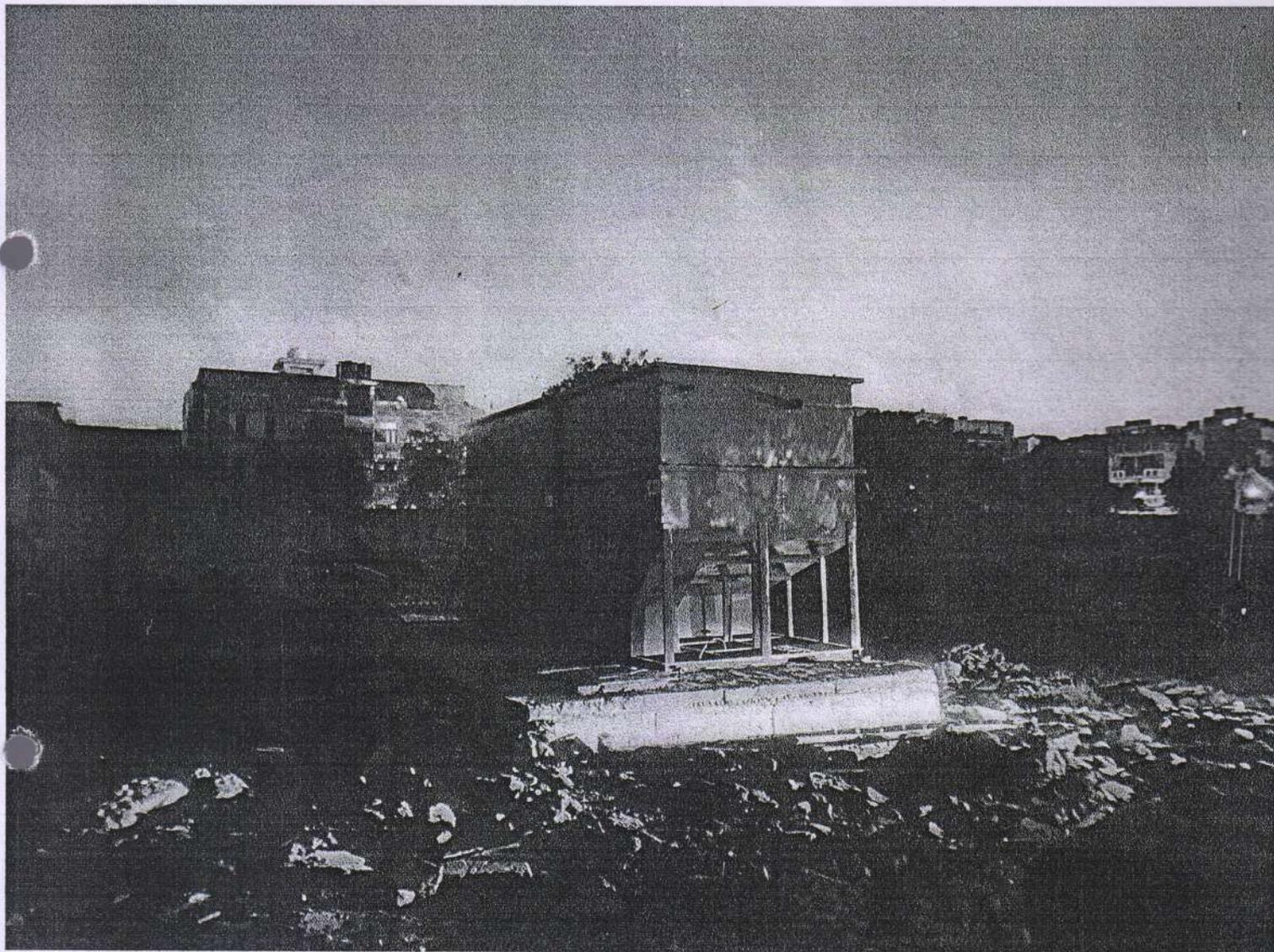


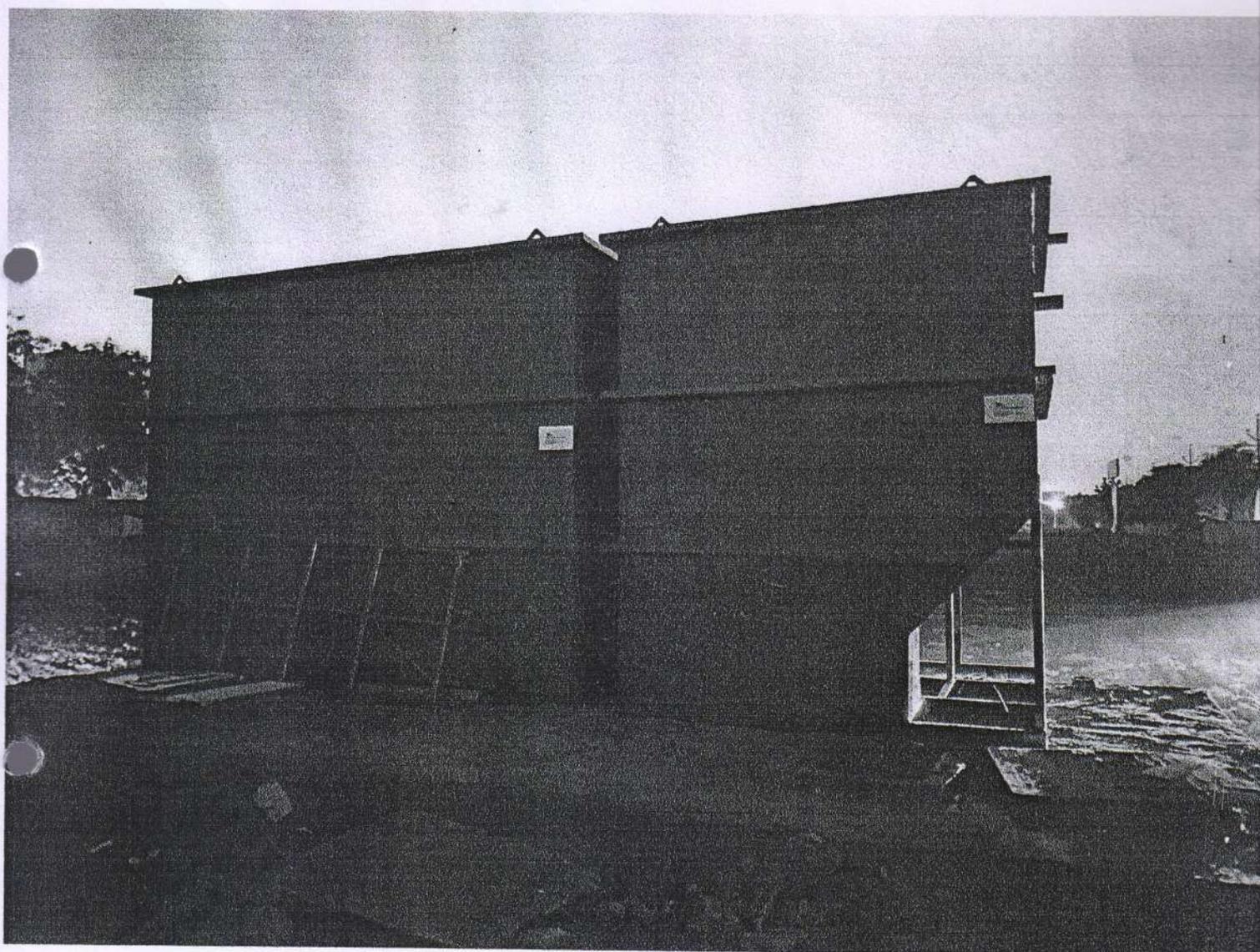












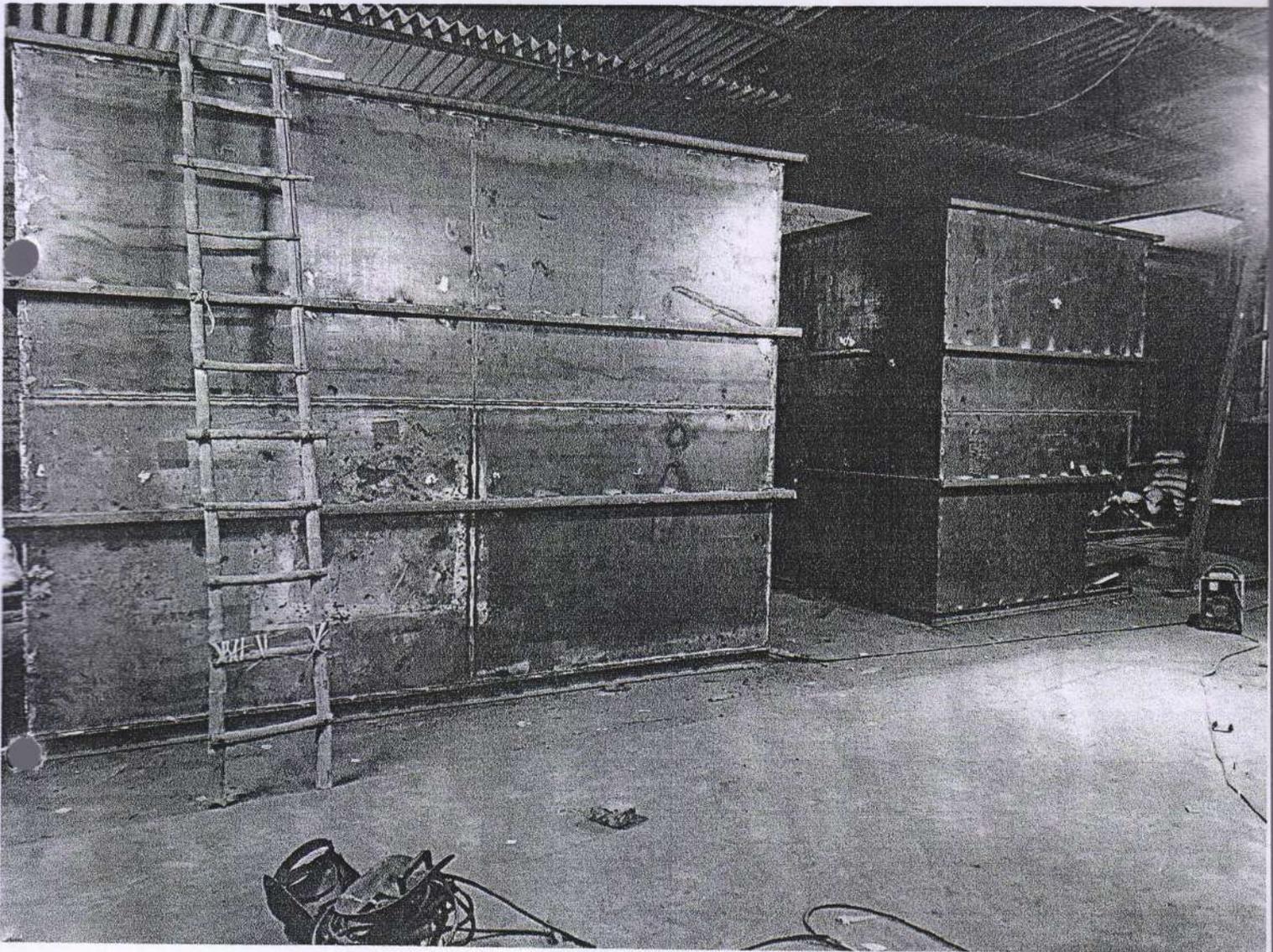


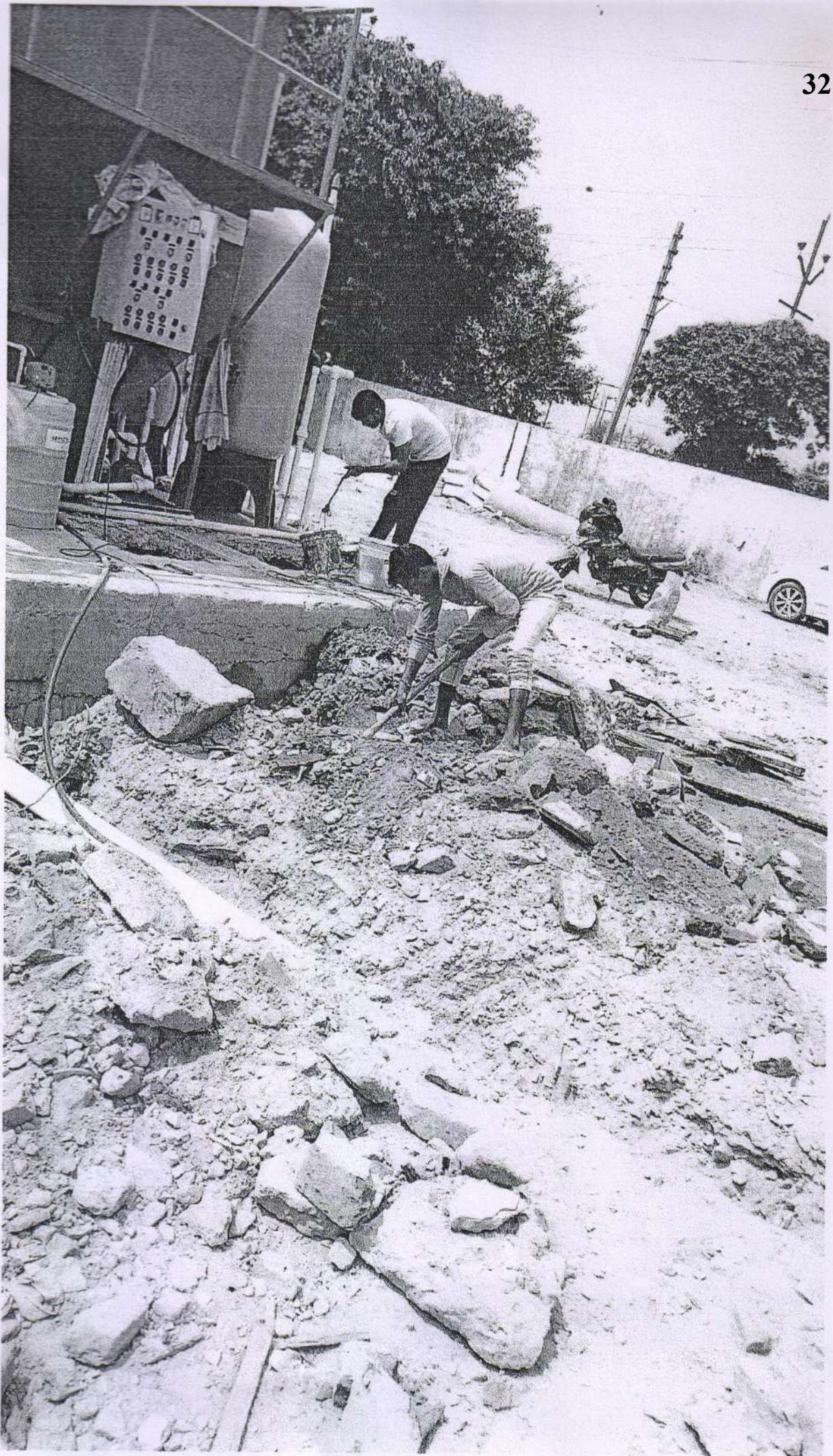
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CAM 2

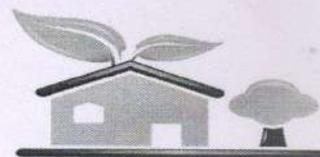






TRITY ENVIRON SOLUTIONS

for clean and green environment



TES/SHD/PC-So/27-08-22-SC

27th August 2022

M/s. Santosh Deemed to be University
Sector 12, Santosh Nagar, Pratap Vihar,
Ghaziabad, Uttar Pradesh 201009, India

Kind Attention: Dean (Medical & Dental College)

Subject: Completion Certificate with Handover documents,

Dear Sir,

We have setup a 20 KL/Day Effluent and 80 KL/Day Sewage Treatment Plant for treating generated effluent and sewage water in university premise at M/s. Santosh Medical University (Ghaziabad). It is working effectively & it will meet the norms specified by State Pollution Control Board (if it is operate & maintained as per provide operational guidebook).

Thanking You,

Yours Faithfully

For **Trity Environ Solutions Private Limited**

Sanni Singh

(Director Project)

Contact No: +91-8802624956



Factory Add.:- A-6/26, South Side, GT Road Industrial Area, Ghaziabad
Contact no : +91-8802624956
E-mail: trityenviro@gmail.com, enquiry@trityenviro.com
Website: www.trityenviro.com



Nivesh Mitra
 Single Window Portal, Govt. of Uttar Pradesh
 Pollution Control Board



Consent Management

Home

Go Back

Welcome SANTOSH TRUST

Date : 1-9-2022

[General](#)
[Other](#)
[Product](#)
[Fee](#)
[W Emiss./Disch.](#)
[Air Emission](#)
[Documents](#)

Print Application Form

Fee Details (Water Consumptions)	
Category:	WHITE
Capital Investment (In Lakhs):	15000.00
Number of Years*:	1
Total Fee Applied(In Rupees)	200000.00 ₹
Bank Details	

FORM 1
CONSOLIDATED CONSENT & AUTHORIZATION

Application for consent for discharge/continuation of discharge under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974 and for emissions/continuation of emission under section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and for grant/renewal of authorisation for generation or collection or storage or transport or reception or recycling or reuse or recovery or pre-processing or co-processing or utilisation or treatment or disposal of hazardous and other waste under Hazardous and other waste (Management and Transboundary Movement) Rules 2016 read with Environment (Protection) Act 1986.

From ,
SANTOSH TRUST, No 1 Santosh Nagar Pratap
Vihar Ghaziabad Uttar
Pradesh, GHAZIABAD, 201009
City:
Block: Razapur
District: GHAZIABAD

Dated
01/09/2022

To ,
The Member Secretary,
U. P. Pollution Control Board,
Lucknow.

Sir,

I/We apply for Consolidated Consent to Operate and Authorization under section 25/26 of the Water (Prevention and Control of Pollution) Act, 1974, under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Hazardous and other Waste (Management and Transboundary Movement) Rules 2016 noted under Environment (Protection) Act 1986 to make discharge/emission/disposal of hazardous and other waste from

PARAMASIVAM MAHALINGAM for a period upto 1 years

2. The annexure, appendices other particulars and plans in triplicate are attached herewith.
3. I/We further declare that the information furnished in the Annexure, appendices and plans is correct to the best of my/our knowledge.
4. I/We hereby submit that in case of change either of the point or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be made
5. I/We hereby agree to submit to the Board and application for renewal of consent one month in advance of the date of expiry of the consent period
6. I/We undertake to furnish other information within one month of its being called by the Board.

Accompaniments:-

37

1. Feasibility Report (Attached)
2. Site Plan (Attached)
3. Ownership (Attached)
4. Balance sheet (Attached)
5. Report showing project cost (Attached)
6. Statement showing measures taken for increasing tree and forest cover. (Attached)

Yours faithfully,

Signature

Name of the applicant: PARAMASIVAM
MAHALINGAM

Address of the Applicant: No 1 Santosh Nagar
Pratap Vihar Ghaziabad

ANNEXURE TO FORM

Existing Outlet

NOTE- Any applicant knowingly giving incorrect information or suppressing any information pertaining thereto shall be liable to be punished under the Act.

While filling this Annexure the applicant not concerned with any of the item shall state 'No concerned' against the relevant one:

7. Is the industry/factory for which application is made closed on Sunday/Holiday Yes
8. State working days per year and working season for the industry/factory Jan to Jan
9. a) Number of workers attending the factory shift wise &/ or per day : 1000
b) Number of workers residing in the premises : 1000
10. For local bodies only:-
a) Present population :
b) Population covered under regular sewer facilities :
c) population having septic tank/Soak pit facilities :
d) Population covered by conservancy latrines :
11. For Industries Only:-

A. Give the list of raw materials

Raw Material Name	Material Trade Name	Qty	Principle Use
NA	NA	0	NA

Fuel Details:-

Fuel	Consumption
Diesel	.080

B. Give the list Products and By Product Details

Product Name	Quantity
Health Care Facility (150 Dental Chair))	0
	Medical College
0	

ByProduct Name	Licence Qty	Installed Qty
No	0	0

C. Give the list of possible Inter-mediate Products:

Name of Product	Quantity per month
0	0

0	0
---	---

Section A

12. State daily quantity of water utilized :

Source Consumption	Quantity
Domestic	80.0
Process	20.0

13. A) State the hourly maximum and daily quantity of effluents arising from land/premises for which the application is made:

Generation	Waste Water Generation Quantity
Domestic	80.0
Process	20.0

(B) State how measurement of rate and quantity are carried out:

14. State whether storm water drains are kept separate from Industrial / Domestic Effluents? Yes

15. (a) Is domestic effluent allowed to get mixed in industrial effluents? No

16. (a) Describe if any treatment industrial or domestic effluent or one for combined effluent is made. Yes

If yes, state the process of treatment in brief Through ETP

(b) Is the quantity of effluent emanating either without or after treatment approved by the authority? Yes

(c) If approved, furnish the authority (Two certified copies to be sent)

(d) If any effluent from any shop/ shops toxic? If so volume of this effluent No

17. Is there any provision for disposal ?

Name	Status (Already made)	Status (proposed to)
------	-----------------------	----------------------

18. State the area of land used for
(a) Above in Hectares

19. Give the quantitative disposal of effluent in liters provided for the places mentioned below

Name	Mode	Mixed
------	------	-------

20. Is there any provision for equalizing or made holding lagoons of tanks

Name	Mode
Domestic	80.0
Process	20.0

21. Is sufficient land available / can be made available? In case pumping effluent: on lands have to considered. Yes

22. (a) Give details of composition of Domestic / Industrial / Combined effluent in respect of the Following

Name of Effluent	Effluent before treatment	Effluent after treatment
------------------	---------------------------	--------------------------

Note:-

- 1) Furnish a copy of the analysis report of representative samples carried out by a competent laboratory
- 2) Methods of determination as approved by the Board will be followed for determination of above mentioned parameters.

(b) Is the effluent toxic

Yes

(c) State if the Industrial effluent is having

Unpleasant Smell

(d) Is there any hidden change of temperature exceeding 10°C at any time

Yes

23. (a) Are facilities available with the applicant for carrying out the following test of the waste waters

Name	Existing	Proposed
(b) If yes, give details of equipments		Attached

24. Has the land/premises, etc., for which the application is made open?

Yes

Highly polluting material :

Toxic Organic Inorganic Microbiological :

Cooling Tank

25. State details for solid waste

Type of Solid Waste	Composition	Quantity	Method of Collection	Method of Disposal
Section A				
Existing				

12. Fuel Consumption in Tonnes/day

Fuel Name	Daily Consumption (T/day)	Unit	Calorific value	Ash contents	Sulphur contents	Others

13. Atmospheric Emission from each stack

Total no. of stacks:	2
Material for construction of Stack:	Steel Pipe (DG SET 320 KVA , Steel Pipe (DG SET 320 KVA ,
Stack Attached to:	DG Set , DG Set ,
Height above ground level (in metres):	16 , 16 ,
Height above roof (in metres):	2.5 , 2.5 ,
Stack Top:	Round , Round ,
Inner dimensions (in meters):	0.4 , 0.4 ,
Gas quantity-m ³ /hr:	0.0 , 0.0 ,
Flue gas temperature 'C:	0.0 , 0.0 ,
Exit velocity of gas/sec:	0.0 , 0.0 ,

- (a) Flue gas emission

Stack No.	Type of fuel	Quantity of fuel/hr	Type of firing	So ₂	Nox	CO/HC	Particulates	Others

- (b) Process Emission

Quantity of gas (in Nm ³ /hr)	So ₂	Co ₂	Analysis of vent hydrocarbons	Particulates in mg/Nm ³	Other Specify
--	-----------------	-----------------	-------------------------------	------------------------------------	---------------

(c) Particulate analysis :

(d) Chemical Composition(if available) :

14. Give details of flue gas sampling arrangements :

15. Give details of laboratory facilities available for analysis of emission :

16. Is there sufficient space available for installing air pollution control equipment , :

17. Details of Air Pollution :-

Stack Name	Equipment Name	State
------------	----------------	-------

18. State the total quantity of air handled by ventilation equipments,specify size and no.of equipments, installed or to be installed

Equipment Name	Equipment Size	No. of equipments	Status
----------------	----------------	-------------------	--------

19. Give the following details

(a) Total investment in the factory and the year of investment. : Investment:-1500000000
Year of Investment is :-1996

(b) The estimated expenditure for implementation of the scheme to control air pollution :

(c) Expenditure incurred to update progress achieved(physical) for air pollution control, if any, and the year/years of investment along with physical progress achieved. The firm should give details of action taken to date and the expenditure incurred and the time required for the scheme. :

(d) Annual operation and maintenance-cost of Air Pollution Control Plant, if any :

(e) Further action that is being taken up by the firm to control air pollution. :

20. Other relevent information, if any :

Signature

Name and Address of the applicant on behalf of : PARAMASIVAM
MAHALINGAM,No 1 Santosh Nagar
Pratap Vihar Ghaziabad

Name and Address of the Firm on behalf of which application is made :
PARAMASIVAM MAHALINGAM,No 1
Santosh Nagar Pratap Vihar Ghaziabad

The notes are given only for those items for which explanations is considered desirable .

Form-

1. Here mention the name of the owner of the land/premises, if other than the applicant industry or factory in continuation of legal business as per Air (Prevention and Control of Pollution) Act,1981. If the land/premises belongs to the factory/ industry, say self
2. Here mention the date up to which the consent is sought for.

Annexure to form-

'Existing' means that which is operation at the time of applying for consent .

'New' that which has been modified due to change in quantity and/or quality of emission.

'Altered' means that which has been modified due to change in quantity and/or quality of discharge arrangement and/or point of discharge etc.

Item 1 : Here mention name of the owner of the land/premises if other than the applicant industry or factory in continuation of of legal busines as per Air (Prevention and Control of Polution) Act ,1981 if land/premises belong to the factory/industry say self .

Item 1(a) : The industrtes are categorised based on the investment as follows : Major industry- having investment of more than 2 crores. Medium industry- having investment of 10 lakhs to 2 crores.Small scale industry having investment of less than 10 lakhs rupees

In place of above criteria kindly give category as per latest notification

Item 2 : Here give the registered name of the industry/institution factory/local bodies etc under which the business is carried out.

Item 6 : Applicable to only those are as which are prohibited areas such astheOrdinance Factories, Mint, etc.

Item 10(c) : Here State the temperature in C in summer winter monsoon and post monsoon seas on.

Item 10(d) : Here state the seasonal average wind direction and speed in and around the site of the plant. The above information can be had from representative Meterological centre .

Item 13 : Analysis of the flue gas emission, process emission and particulars analysis should be done for each stack, emissions. Where ever stacks are not provided the shop floor specific concentration should be reported . Chemical Analysis of particulars matter in the emission should be furnished giving details such as organic matter ,metals ,non-metals , redioactive, substances, asbostos, silicates etc.

Item 17 : Here mention the detailed specifications of control system used or proposed to be used with efficiency . Also furnish ihe layout of the control system with dimensions.

Item 18 : Here state the total quantity of ventilation air handled by equipments' such as roof extractors, Evaporative coolers etc

Additional Documents suggested for submission:

- 1 : Separate Demand Draft towards consent fee Water & Air .
- 2 : Annual Report or certificate from Chartered Accountants in support of fixed assets,current assets and current liabilities .
- 3 : Layout plan showing the location of stacks (chimneys), effluent treatment plant, effluent disposal areas,

air pollution control devices, hazardous waste treatment and disposal areast .

4 : Manufacturing process flow sheet, with description note on the manufacturing process for each product .

5 : Copies of latest consenVauthorisation/Environmental Impact Assessment Clearance .

6 : Copies of SSI registration Letter of IntenV industrial licenses, clearances from the Department or any other relevant document (ifapplicable) .

7 : Copies of planning permission certificate issued by the local bodies/District Town & Country Planning/Metropolitan Development Authorities .

8 : Compliance report on the latest CTE /CTO conditions stipulated under Water & Air Acts issued to the Unit .

Common General Information required for consent to operate under Water Pollution (Prevention & Control) Act, 1974 and Air Water Pollution (Prevention & Control) Act, 1981.

1. (a) Full name of the applicant with address : PARAMASIVAM
MAHALINGAM, No 1 Santosh Nagar
Pratap Vihar Ghaziabad
(Tel. No.) -
- (b) Is the firm registered? : YES
- (c) If yes, give the number & date of registration and authority with whom registered. : ,
- (d) Full Address of the registered office :
- (e) Names, designation and full address of persons like Partners, Managing Director/Manager etc. : PARAMASIVAM MAHALINGAM
No 1 Santosh Nagar Pratap Vihar
Ghaziabad
GHAZIABAD
7838554409
- (f) Under which category does the industry fall: Large/Medium/Small Scale. : large
2. Full name of the Land/Premises/Institute/Factory/Industry/Local body with address : SANTOSH TRUST
Address: No 1 Santosh Nagar Pratap Vihar Ghaziabad Uttar Pradesh, GHAZIABAD, 201009
Tel. No.: -4933350
E-mail :
3. Give revenue /City Survey No. of the land/premises for which the application is made: : District: GHAZIABAD
Town/Village:
City Survey no./Revenue Survey no.:
Khata No.:
Area in Hectares:
4. State month and year in which the plant was actually put into commissions or is proposed to be put into commission: : January, 1996
5. State the Civil/Military /Defence/industrial Estate etc. under whose administrative jurisdiction the occupiers/industrial plant is situated: : Civil
District: GHAZIABAD
Corporation:
Village Panchayat
Contonment:
Defence Deptt:
State Govt:
Prohibited areas:
Others:
6. (a) State whether plant site has been declared as prohibited area: : NO
- (b) If yes, state the name of the Authority and furnish a certified copy of the order under which the area has been declared as prohibited area : -

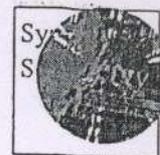
PAY VIA CHEQUE/NEFT
CASH NOT ACCEPTED

SYNERGY
G R O U P
We Understand We Care We Serve

Synergy Waste Management Pvt. Ltd.

GZB-421

RENEWAL OF AGREEMENT



That the previous agreement executed on 01 Jun,2021, is renewed on 31 May,2022 and shall be valid only when endorsed through a SEAL of Synergy Waste Management (P) Ltd.

BETWEEN

M/s. Synergy Waste Management P. Ltd., having its Registered Office at 517-518, 5th Floor, D-Mall, Rohini West, New Delhi – 110085 and workplace at :

Subharti Dental College Campus, Subharti Puram , Nh-58, Delhi- Haridwar By Pass Road , Meerut , Uttar Pradesh

AND

Santosh Dental College & Hospital (GZB)

Address : No.1, Santosh Nagar, Pratap Vihar, Ghaziabad, Uttar Pradesh-201009

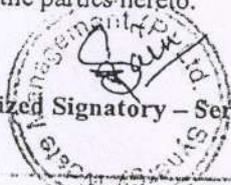
Represented By -

Dr. Akshay Bhargav Designation: Dean, Dental, Contact No : 0000000000 , Email ID : santosh@santoshuniversity.com / The terms & conditions of the existing agreement shall remain unchanged as mentioned in the initial agreement, except the service charges which shall be Rs. 8500.0 (Rupees Eight Thousand Five Hundred Only) per month for Medical College or Rs. NIL per bed per day having a declared bed strength of 150(One Hundred and Fifty Only) subject to the condition of weight limit of 300.00 kg / month beyond which excess weight shall be charged @ Rs.30 per kg. That the above rates are exclusive of GST the same shall be charged extra as per then prevailing rates if becomes applicable.

This agreement shall remain valid for a period of 1 Year / 0 Months / 0 Days i.e. 01-Jun-2022 to 31-May-2023.

That this agreement may be renewed further for the period and terms and conditions as agreed in between both of the parties hereto.

Authorized Signatory – Service Provider



Authorized Signatory – Waste Generator



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor ,D-Mall,
Sector - 10, Rohini, New Delhi - 110085



Synergy Waste Management Pvt. Ltd.

To

The Dean

Date: 25.05.2022

Santosh Dental College & Hospital

Santosh Deemed to be University

Pratap Vihar

Ghaziabad-201009

Subject: Training on Bio-Medical waste

We have given proper training on Bio-Medical waste management to the faculty & staff of Santosh Dental College & Hospital

For Synergy Waste Management Pvt Ltd

A handwritten signature in black ink is written over a circular stamp. The stamp contains the text 'Synergy Waste Management Pvt. Ltd.' around the perimeter and 'Santosh Deemed to be University' in the center. The signature is written in a cursive style.

Authorized Signatory

+91 11-27933371
+91 11-27933381
+91 11-27933382

info@synergyworld.co.in
www.synergywastemgmt.com

Regd. Off: 517- 518, 5th Floor ,D-Mall,
Sector - 10, Rohini, New Delhi - 110085



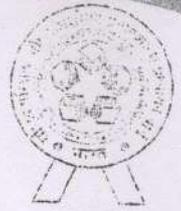
ITS LABORATORY

Laboratory: A-91, Sector-80, Phase-2, Noida, Gautam Budh Nagar - 201301, (U.P.)

M.: 09911659600, 9305780312, 99959343764, 07210388634

Website: www.itslab.in, Email: contact@itslab.in, info@itslab.in, itslab@gmail.com

An ISO 9001:2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory



TC-5179

TEST REPORT WASTE WATER SAMPLE ANALYSIS

REPORT NO.	WW-240822-01	PAGE	1 of 1
REFERENCE LATTER NO.	N/A	SERVICE REQUEST DATE	24.08.2022
REPORT ISSUE DATE	30.08.2022	SAMPLE RECD. ON	24.08.2022
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/S - SantoshTrust Santosh Dental College Pratap Vihar Ghaziabad		Description : One ETP & STP Combined Outlet water sample Given By Customer on 24.08.2022	
		Sample Marking : ETP & STP Plant (Combined) 80+20 KLD	
		Sample Procedure : IS:3025	
		Sample Quantity & Packing : 02/0.5 Ltr. & Plastic/Glass Bottle	
		Analysis Done on : 24.08.2022 to 30.08.2022	

TEST RESULT

STP WATER QUALITY ANALYSIS

S. No.	Parameter	Result	Unit	Standards (CPCB) (MAX)		Test method
				Inland Surface water	Inland Surface water	
1.	pH	7.8	-	5.5-9.0	5.5-9.0	IS 3025(Pt-11)
2.	Total Suspended Solids	50.0	mg/l	100	600	IS 3025(Pt-17)
3.	Oil & Grease	<5.0	mg/l	10	20	IS 3025(Pt-39)
4.	Bio chemical oxygen demand (at 27 ^o C for 3 days)	21.0	mg/l	30	350	IS 3025(Pt-44)
5.	Chemical oxygen demand	116.0	mg/l	250	Not Specified	IS 3025(Pt-58)

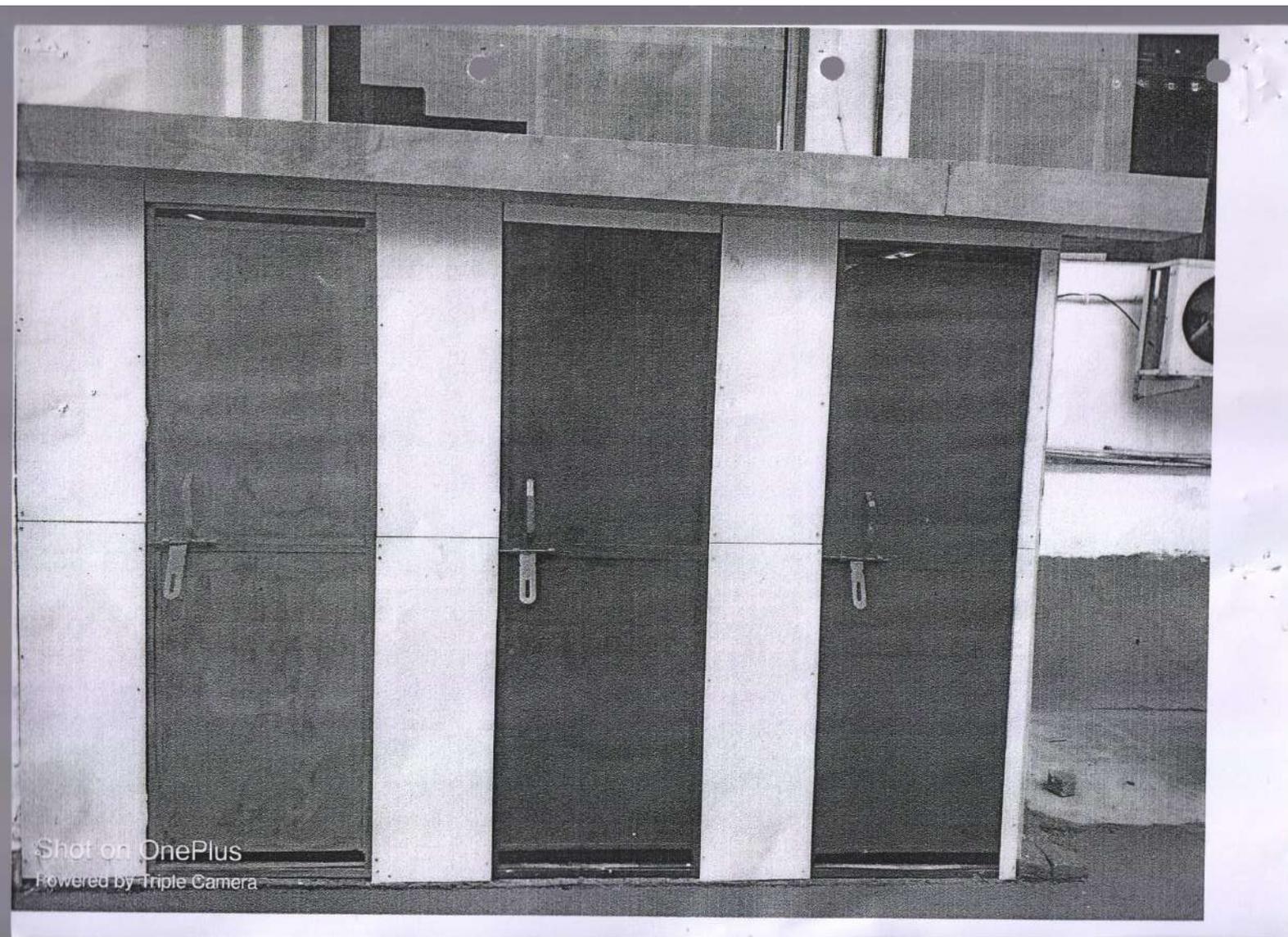
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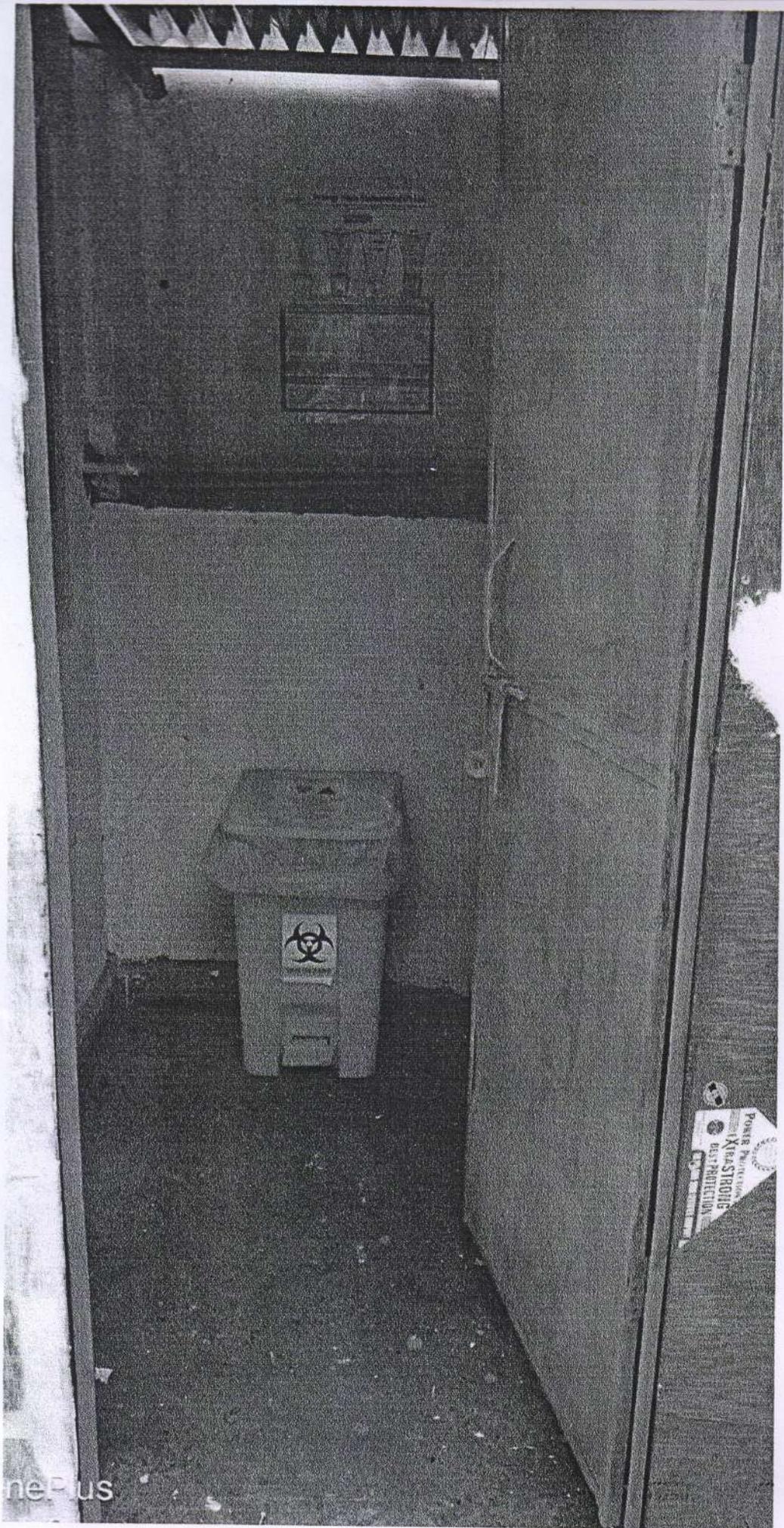
Checked By

Authorized By

Terms & Conditions :

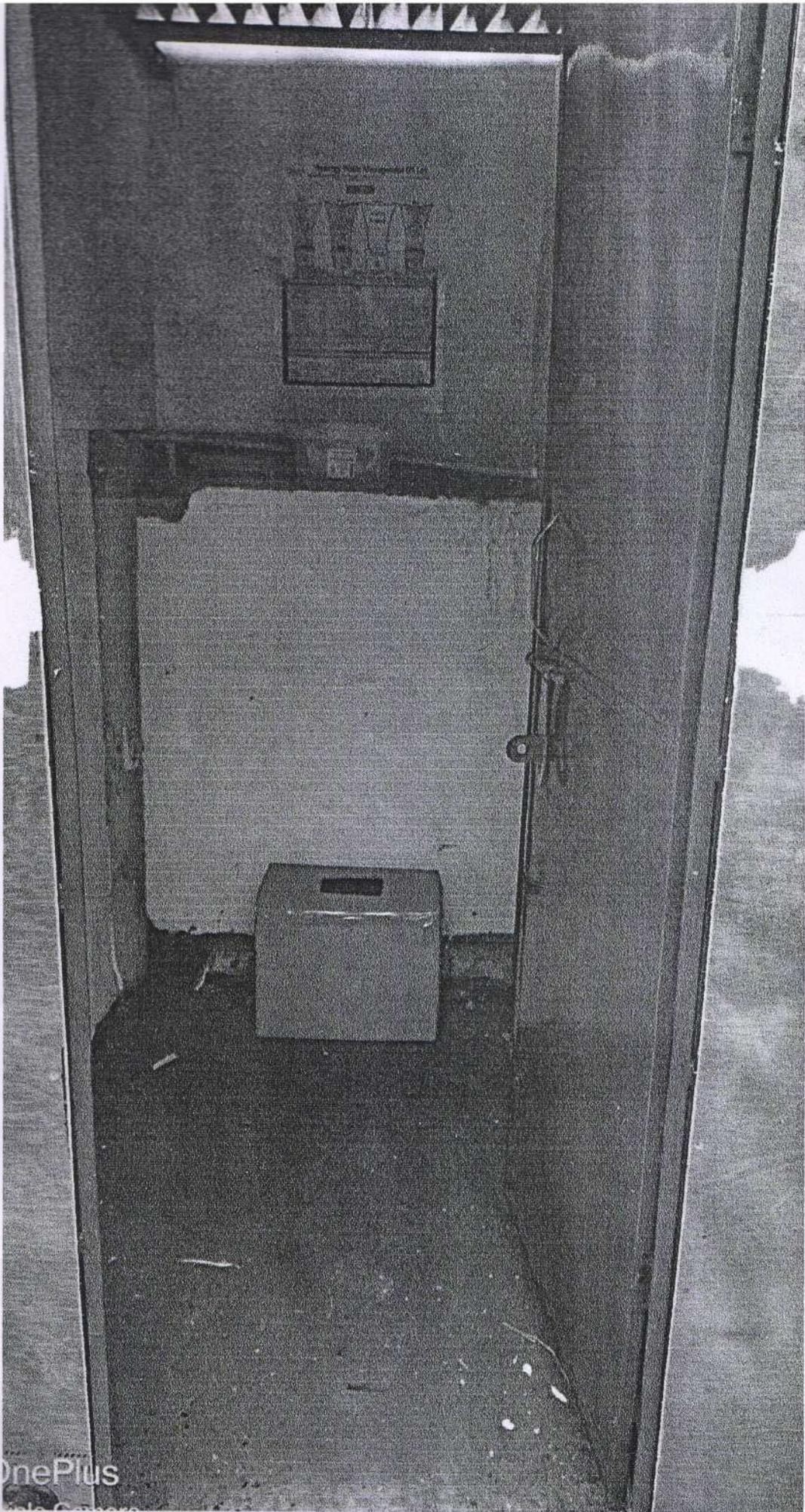
1. Test reports are valid only for the samples tested in our laboratory.
2. Samples will destroyed after 30 days from the date of issue of the test reports unless otherwise specified.
3. Any complaints about this report should be communicated in writing within 7 days of this report.
4. Total liability of our laboratory is limited to invoiced amount.

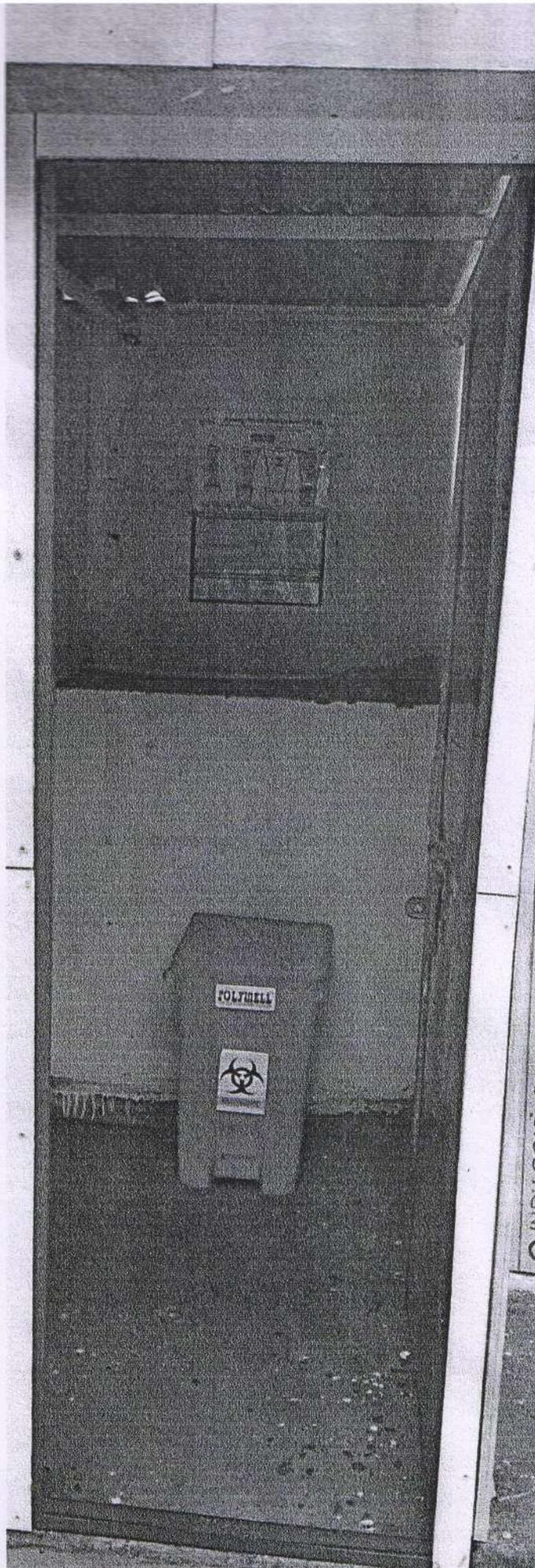


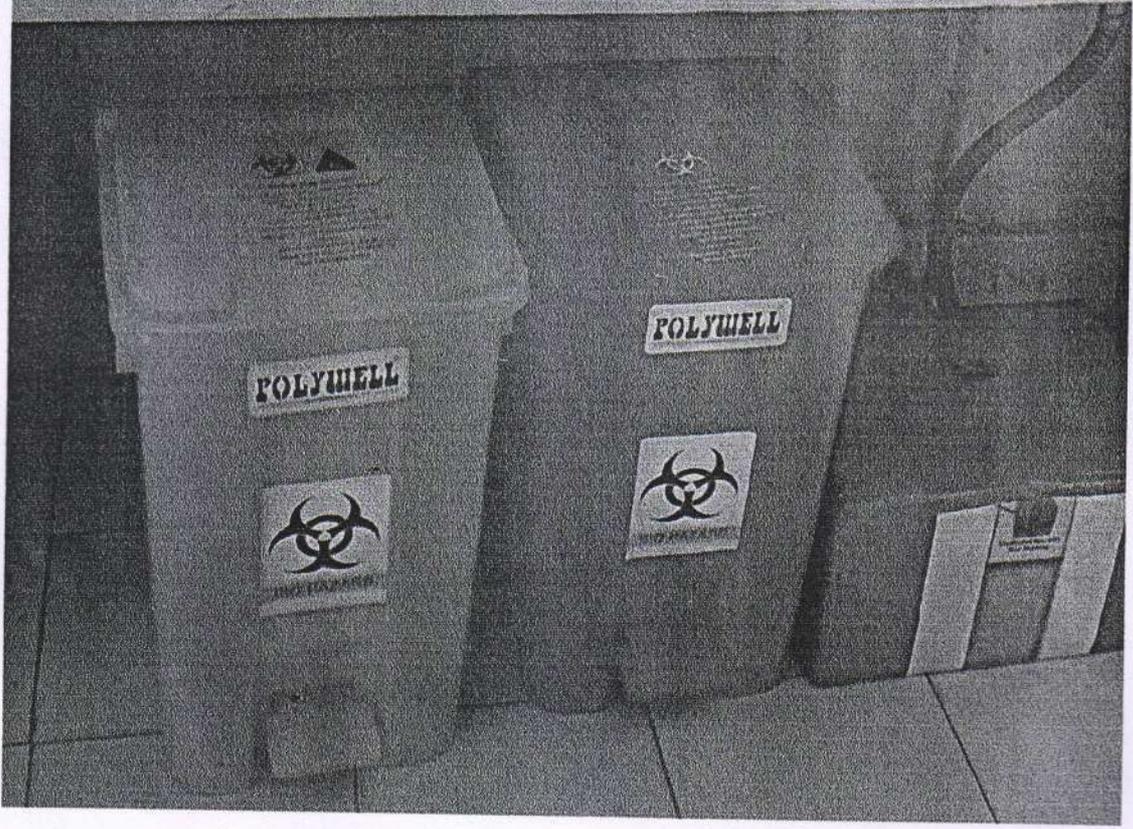
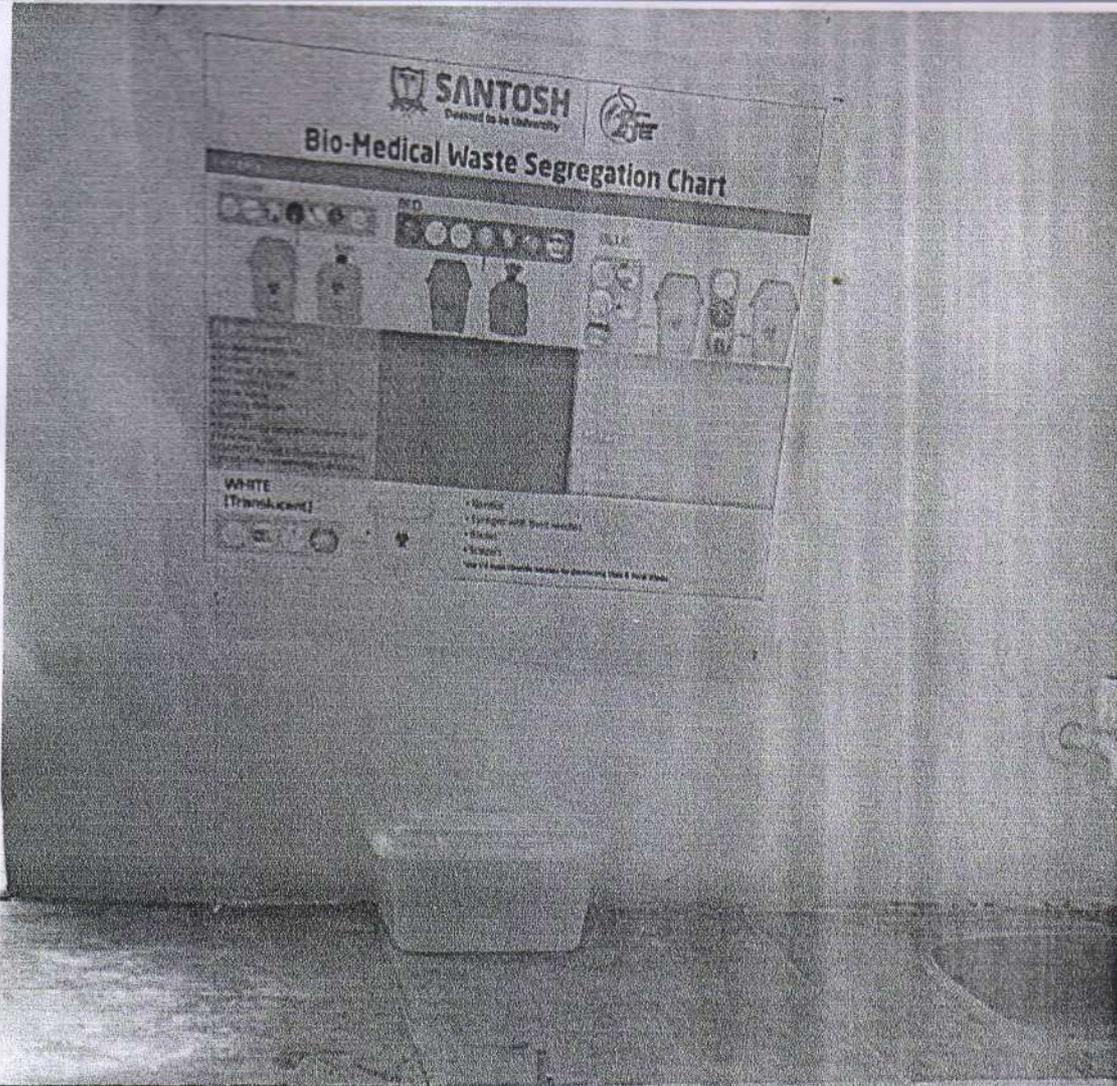


nePlus

PARIS
X-ray
PROTECTION







Bio-Medical Waste Segregation Chart

SHARP
• Needles
• Scalpels with blades
• Sutures
• Syringes
• Disposable scalpels
• Disposable scalpels
• Disposable scalpels

ANATOMICAL
• Organs
• Tissues
• Blood
• Blood clots
• Blood-soaked dressings
• Blood-soaked gauzes
• Blood-soaked bandages
• Blood-soaked pads
• Blood-soaked sponges
• Blood-soaked swabs
• Blood-soaked tampons
• Blood-soaked towels
• Blood-soaked underpads
• Blood-soaked wipes
• Blood-soaked gloves
• Blood-soaked gowns
• Blood-soaked masks
• Blood-soaked eyeglasses
• Blood-soaked contact lenses
• Blood-soaked hearing aids
• Blood-soaked dentures
• Blood-soaked prosthetics
• Blood-soaked orthotics
• Blood-soaked braces
• Blood-soaked splints
• Blood-soaked casts
• Blood-soaked bandages
• Blood-soaked dressings
• Blood-soaked gauzes
• Blood-soaked bandages
• Blood-soaked pads
• Blood-soaked sponges
• Blood-soaked swabs
• Blood-soaked tampons
• Blood-soaked towels
• Blood-soaked underpads
• Blood-soaked wipes
• Blood-soaked gloves
• Blood-soaked gowns
• Blood-soaked masks
• Blood-soaked eyeglasses
• Blood-soaked contact lenses
• Blood-soaked hearing aids
• Blood-soaked dentures
• Blood-soaked prosthetics
• Blood-soaked orthotics
• Blood-soaked braces
• Blood-soaked splints
• Blood-soaked casts

WHITE (Transfusion)
• Blood
• Blood clots
• Blood-soaked dressings
• Blood-soaked gauzes
• Blood-soaked bandages
• Blood-soaked pads
• Blood-soaked sponges
• Blood-soaked swabs
• Blood-soaked tampons
• Blood-soaked towels
• Blood-soaked underpads
• Blood-soaked wipes
• Blood-soaked gloves
• Blood-soaked gowns
• Blood-soaked masks
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• Blood-soaked contact lenses
• Blood-soaked hearing aids
• Blood-soaked dentures
• Blood-soaked prosthetics
• Blood-soaked orthotics
• Blood-soaked braces
• Blood-soaked splints
• Blood-soaked casts





ICICI Bank Advice Receipt
8/30/22 4:33 PM

Transaction Details

Account Number: 125601001990

Transaction Date: 30-08-2022 00:00:00

Transaction Amount: INR 26,98,750.00

Debit/Credit: Debit

Transaction Description : RTGS/ICICR420220830005
38025/UBIN0570150/

Note: This is an electronically generated receipt and
does not need any signature.

Date and Time: 30/08/2022 4.33 PM



From,
The Registrar,
Santosh Medical and Dental College Hospital,
(Santosh Deemed to be University)
Pratap Vihar, Sector -12, Ghaziabad.

To,
Regional Officer, Regional Office ,
U.P. Pollution Control Board,
INS-2, Sector -16 , Vasundhara,
Ghaziabad – 201012.

R. P. Singh
12/9/2022
REGIONAL OFFICE
U.P. Pollution Control Board
Ins-2 Sector-16, Vasundhra
Ghaziabad

Ref. No. SU/SMC/Dean/22/

Date:- 12.09.2022

Subject : In continuation to our earlier compliance report dated 02.09.2022, further compliance for scope of services through Bar Code Report for segregation of bio medical waste .

Sir,

In continuation to our earlier compliance report dated 02.09.2022, it is submitted that the institution has adopted bar coding system for segregation of the bio medical waste. The relevant report and relating documents is enclosed collectively and marked as Annexure -1 for your perusal and reference which will form part of our earlier compliance report dated

02.09.2022.

No.1, Santosh Nagar, Pratap Vihar, Ghaziabad, Uttar Pradesh 201009

www.santosh.ac.in

santosh@santosh.ac.in

0120 493 3350

[Signature]

-2-

Prayer

In view of the aforesaid submissions, it is hereby requested to you to kindly acknowledge the further compliance report and do the needful accordingly.

(Dr. Alpna Agarwal)

Registrar

Santosh Deemed to be University,

Ghaziabad.

Copy forwarded to the following for information :

1. District Magistrate, Ghaziabad. — Ref NO EU874267776IN / 12-9/1
2. Chief Environment Officer, Circle -1, U.P. Pollution Control Board, Lucknow. EU87426778019-12-9-22
3. Chief Law Officer, U.P. Pollution Control Board, Lucknow. EU874267793IN 12/9/22

EU874267793IN IVR:6985874267793
 SP MPCB GHAZIABAD RMS <201009>
 Counter No:1,12/09/2022,20:22
 To:CHIEF LAW OFFICER,UP PCB
 PIN:226010, Gomti Nagar SO
 From:REGISTRAR,SMDCH
 Wt:100gms
 Amt:47.20(Cash)Tax:7.20
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>

(Dr. Alpna Agarwal)

Registrar

Santosh Deemed to be University,

Ghaziabad

EU874267776IN IVR:6985874267776
 SP MPCB GHAZIABAD RMS <201009>
 Counter No:1,12/09/2022,20:22
 To:THE DM,RAJ MGR GZB
 PIN:201002, Kavi Nagar SO
 From:REGISTRAR,SHDCH
 Wt:100gms
 Amt:29.50(Cash)Tax:4.50
 <Track on www.indiapost.gov.in>

EU874267780IN IVR:6985874267780
 SP MPCB GHAZIABAD RMS <201009>
 Counter No:1,12/09/2022,20:22
 To:CHIEF ENVIRON,UP PCB
 PIN:226010, Gomti Nagar SO
 From:REGISTRAR,SMDCH
 Wt:100gms
 Amt:47.20(Cash)Tax:7.20
 <Track on www.indiapost.gov.in>
 <Dial 18002666868> <Wear Masks, Stay Safe>



DATE Sep 06, 2022

10:51

santosh dental college and hospital

null 127501

CATAGORY	BAGS	WEIGHT
Yellow	1	01.110
Red	1	01.830
Blue	0	00.000
White	0	00.000
Cytotoxic c	0	00.000
Others	0	00.000
Total	2	2.940

BUTTERFLY

F 213/A Lado Sarai, New Delhi 110 030
 Telefax : 011 29522552
 delhi@butterflysoftware.in
 www.butterflysoftware.in

INSTALLATION REPORT FOR SERVICE OF BIO MEDICAL WASTE (BMW) BAR CODING

Dear Sir,

BFL Representative (as mentioned below) had done the installation of BMW Hardware / Software at your HCF unit on date (as mentioned below) for the BMW BARCODE MANAGEMENT SYSTEM (WCM).

Hospital Name	SANTOSH DENTAL COLLEGE & HOSPITAL
Hospital Code	127324
Installation done by Butterfly Rep.	Mr SALMAN
Installation done on date	30/8/2022

Please find below login credentials to access BMW data reports online. This will show data report for daily, monthly & yearly Bio Medical Waste Collection Reports.

Login URL	https://www.butterflysoftware.in
User ID	127501
Password	1234

Please order Barcode Labels at least one week in advance. For any further issues please email us on :
 delhi@butterflysoftware.in / ho@butterflysoftware.in
 Contact us : 7011922924,8725060731

Kindly contact for any further information required.

for Butterfly Software LLP


 Authorized Signatory

Thanks

Butterfly Software LLP

GST NO - 03AAMFB2419C1Z2

PAN NO - AAMFB2419C

Butterfly

Butterfly Software LLP

F 213/A Lado Sarai, New Delhi 110 030

Telefax : 011 29522552

delhi@butterflysoftware.in

www.butterflysoftware.in

AGREEMENT

This agreement entered on 30th of August 2022 at Delhi.

BETWEEN

M/s BUTTERFLY SOFTWARE LLP, # 1139 Sector 69 Mohali-hereinafter called "SERVICE PROVIDER" through its representative **Mr Nitesh Gupta** who has been authorized to enter into this agreement severally on Company's behalf.

AND

M/s SANTOSH DENTAL COLLEGE & HOSPITAL Address: NO 1 SANTOSH NAGAR PRATAP VIHAR GHAZIABAD, through its authorized person **DR. AKSHAY BHARGAV** ; hereinafter called "ASSOCIATION"

SCOPE OF SERVICES:

1. Waste collection data shall be uploaded on this web page as required under BMW Rules 2016.
2. Annual report data shall be available on the web page.
3. The data shall be preserved on system for 5 years as required under BMW Rules 2016.
4. Daily waste collection report (register) shall be available on the web page.

CONTRACT PRICE: For execution of above services the SERVICE PROVIDER shall be paid by the Association as below:

Software Usage Fee, Data backup, Data Maintenance, etc	Rs 30000 /- + GST 18% payable in advance for whole year.
Barcode Labels color dotted (50x40) as per order request	Each labels @ Rs. 1.50 /- + GST 18% as per order request.
Service Period	August 2022 to July 2023

TERMS & CONDITIONS:

1. Taxes as applicable are extra from the above prices.
2. This arrangement is valid until termination by any party as per SNo 3.
3. The Agreement can be terminated by either party on completion of a year only and with a notice of at least 2 month in advance.
4. Even if the Agreement is terminated, the SERVICE PROVIDER shall preserve data in the server for 5 years from the year to which the data pertains.
5. Though the SERVICE PROVIDER assures of preserving the data for 5 years to the best of his ability and has applied the best security system and has a back-up server but still if due to any reason there is a breach of security or loss of data due to any reason outside the control of the SERVICE PROVIDER or due to Force - Majeure, then the SERVICE PROVIDER shall not be financially or legally responsible for any loss or damage to the Association.
6. All members of the Association (User) shall be required to take a printout of monthly waste collection report regularly and to file it to safeguard against loss of data.

In witness whereof the parties hereto have set their hands to these present on this date as mentioned above.

SIGNED AND DELIVERED BY

SIGNED AND DELIVERED BY

for Butterfly Software LLP



Authorized Signatory

(Mr Nitesh Gupta)

(DR AKSHAY BHARGAV)

Butterfly

Butterfly Software LLP

F 213/A Lado Sarai, New Delhi 110 030

Telefax : 011 29522552

delhi@butterflysoftware.in

www.butterflysoftware.in

AGREEMENTThis agreement entered on 30th of August 2022 at Delhi.

BETWEEN

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AND

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6. All members of the Association (User) shall be required to take a printout of monthly waste collection report regularly and to file it to safeguard against loss of data

In witness whereof the parties hereto have set their hands to these present on this date as mentioned above.

SIGNED AND DELIVERED BY

SIGNED AND DELIVERED BY

for Butterfly Software LLP


 Authorized Signatory

Tax Invoice

62

Butterfly Software LLP # 1139, Sector-69, SAS Nagar, Mohali GSTIN/UIN: 03AAMFB2419C1Z2 State Name : Punjab, Code : 03 E-Mail : accounts@butterflysoftware.in	Invoice No. BFL/22-23/1656	Dated 30-Aug-22
	Delivery Note	Mode/Terms of Payment
Buyer (Bill to) Santosh Dental College & Hospital -127501 NO. 1, SANTOSH NAGAR, PRATAP VIHAR, GHAZIABAD, UTTAR ORADESH State Name : Uttar Pradesh, Code : 09	Reference No. & Date.	Other References
	Buyer's Order No.	Dated
	Dispatch Doc No.	Delivery Note Date
	Dispatched through	Destination
	Terms of Delivery	

Sl No.	Particulars	HSN/SAC	Quantity	Rate	per	Amount
1	Web Page Creation Charges <i>One Time Charges</i>	997331				1,500.00
2	Usage Fee for Software "First" <i>For 12 Months</i> <i>From (Sep 2022 to Aug 2023)</i>	997331				30,000.00
	IGST					5,670.00
Total						₹ 37,170.00

Amount Chargeable (in words) E. & O.E

INR Thirty Seven Thousand One Hundred Seventy Only

HSN/SAC	Taxable Value	Integrated Tax		Total
		Rate	Amount	Tax Amount
997331	31,500.00	18%	5,670.00	5,670.00
Total	31,500.00		5,670.00	5,670.00

Tax Amount (in words) : **INR Five Thousand Six Hundred Seventy Only**

Company's PAN : **AAMFB2419C**

DedARATION

We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details

Bank Name : **Kotak Mahindra Bank**
 A/c No. : **0012958641**
 Branch & IFS Code : **Sector 70, Mohali & KKBK0004089**

for Butterfly Software LLP

Authorised Signatory



SUBJECT TO MOHALI JURISDICTION

This is a Computer Generated Invoice



Handwritten signature and date: 30/8/22

Tax Invoice

Butterfly Software LLP # 1139, Sector-69, SAS Nagar, Mohali GSTIN/UIN: 03AAMFB2419C1Z2 State Name : Punjab, Code : 03 E-Mail : accounts@butterflysoftware.in		Invoice No. BFL/22-23/1657	Dated 30-Aug-22
		Delivery Note	Mode/Terms of Payment
		Reference No. & Date.	Other References
Buyer (Bill to) Santosh Dental College & Hospital -127501 NO. 1, SANTOSH NAGAR, PRATAP VIHAR, GHAZIABAD, UTTAR ORADESH State Name : Uttar Pradesh, Code : 09		Buyer's Order No.	Dated
		Dispatch Doc No.	Delivery Note Date
		Dispatched through	Destination
		Terms of Delivery	

Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	WS Phoenix Bluetooth NEP 100 A (16x16), 100 Kgs <i>Batch : M213279</i>	842382	1 Nos	16,000.00	Nos	16,000.00
			1 Nos			
	IGST					2,880.00
	Total		1 Nos			₹ 18,880.00

Amount Chargeable (in words) E. & O.E
INR Eighteen Thousand Eight Hundred Eighty Only

HSN/SAC	Taxable Value	Integrated Tax		Total Tax Amount
		Rate	Amount	
842382	16,000.00	18%	2,880.00	2,880.00
Total	16,000.00		2,880.00	2,880.00

Tax Amount (in words) : **INR Two Thousand Eight Hundred Eighty Only**

Company's PAN : AAMFB2419C

Declaration
 We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.

Company's Bank Details
 Bank Name : Kotak Mahindra Bank
 A/c No. : 0012958641
 Branch & IFS Code : Sector 70, Mohali & KKBK0004089

for Butterfly Software LLP
 Authorised Signatory

SUBJECT TO MOHALI JURISDICTION

This is a Computer Generated Invoice



30/8/22



Tax Invoice

Butterfly Software LLP # 1139, Sector-69, SAS Nagar, Mohali GSTIN/UIN: 03AAMFB2419C1Z2 State Name : Punjab, Code : 03 E-Mail : accounts@butterflysoftware.in		Invoice No. BFL/22-23/1658	Dated 30-Aug-22			
		Delivery Note	Mode/Terms of Payment			
		Reference No. & Date.	Other References			
Buyer (Bill to) Santosh Dental College & Hospital -127501 NO. 1, SANTOSH NAGAR, PRATAP VIHAR, GHAZIABAD, UTTAR ORADESH State Name : Uttar Pradesh, Code : 09		Buyer's Order No.	Dated			
		Dispatch Doc No.	Delivery Note Date			
		Dispatched through	Destination			
Terms of Delivery						
Sl No.	Description of Goods	HSN/SAC	Quantity	Rate	per	Amount
1	BCL Red	48211020	300 Nos	1.50	Nos	450.00
2	BCL Yellow	48211020	300 Nos	1.50	Nos	450.00
3	BCL Blue	48211020	200 Nos	1.50	Nos	300.00
4	BCL White	48211020	200 Nos	1.50	Nos	300.00
IGST						1,500.00
270.00						
Total			1,000 Nos			₹ 1,770.00
Amount Chargeable (in words) INR One Thousand Seven Hundred Seventy Only						E. & O.E
HSN/SAC		Taxable Value	Integrated Tax		Total Tax Amount	
48211020		1,500.00	Rate	Amount		
			18%	270.00	270.00	
Total		1,500.00		270.00	270.00	
Tax Amount (in words) : INR Two Hundred Seventy Only						
Company's PAN : AAMFB2419C		Company's Bank Details Bank Name : Kotak Mahindra Bank A/c No. : 0012958641 Branch & IFS Code : Sector 70, Mohali & KKBK0004089				
Declaration We declare that this invoice shows the actual price of the goods described and that all particulars are true and correct.		for Butterfly Software LLP				

SUBJECT TO MOHALI JURISDICTION

This is a Computer Generated Invoice



30/8/22



Office of the Medical Superintendent
Santosh dental college &Hospital
(Associate Teaching Hospital, Santosh dental College, Gzb.)

65

To,
BUTTERFLYSOFTWARELLP
F-213/A, LADO SARAI,
NEW DELHI-11003029522552/41665220/7011922924

Date- 30.08.2022

Sub: Work order for BMW Barcode

With reference to the subject cited above and in response to your Quotation, dated 30-08-2022 and further discussions, we are pleased to place the present Work Order with the following Assignment of work scope, commercials, Other Deliverable etc.

S. NO.	PARTICULARS	QTY.	AMOUNT	REMARKS
1.	Mobile APP	02	FOC	
2.	Bluetooth Weighing Scale 16"X16" with 30Kg Capacity	01	16000+ 18% GST=18880/-	*One Time
3.	URL	01	1500 +18% GST=1770/-	*One Time
4.	SoftwareCharges, Server Rent, Data Backup	250 Chairx Rs 10 per month	2500*12=30000/-+ 18% GST=35400/-	*Yearly
5.	Barcode Stickers	1.50 Each	Rs.1000x1.50=1500 +18%GST=1770	*AsPer Usage
	Total Amount		Rs.57820/-	

Note:-

1. Hardware &Software charges tobepaid100% advance.
2. Software usage charges & server rent to be billed on yearly basis.
3. 10% Increase every year on software usage charges & barcode.
4. Hospital has their own android based mobile phone for scanning.

Contact Person: Mr. Nitesh Gupta-7011922924

A/C Name BUTTER FLY SOFTWARE LLP
A/C No-0012958641
IFSC Code-KKBK0004089
Bank- Kotak Mahindra Bank
Branch- Sec-70 Chandigarh

For
BUTTERFLY SOFTWARE LLP
30/8/22

Dean:
Santosh Dental College and Hospital

Authorized Signatory
Santosh Deemed to be University

BUTTERFLY LEAGUE



Kotak
Kotak Mahindra Bank
Sec 537, Sector 70
Chandigarh 160070 Chandigarh (U) India
IFSC: KKBK0004089

Valid for three months from date of issue

दिनांक Date											
	D	M	M	Y	Y	Y	Y				

Pay

पा धारक को Or Bearer

रुपये Rupees

अदा करें।

₹	
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For Butterfly Software Lip

चुकी हुई A/c No	0012958641
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KOTAK A/C CURRENT ACCOUNT
SBS

CANCELLED

Authorised Signatory

Please sign above

14082012

Payable At-par at all branch locations of Kotak Mahindra Bank Ltd.

⑈000001⑈ 160485011⑈ 000187⑈ 29

Office of the Medical Superintendent
Santosh dental college & Hospital
(Associate Teaching Hospital, Santosh dental College, Gzb.)

67

Date- 30.08.2022

To,
BUTTERFLYSOFTWARELLP
F-213/A, LADO SARAI,
NEW DELHI-11003029522552/41665220/7011922924

Sub: Work order for BMW Barcode

With reference to the subject cited above and in response to your Quotation, dated 30-08-2022 and further discussions, we are pleased to place the present Work Order with the following Assignment of work scope, commercials, Other Deliverable etc.

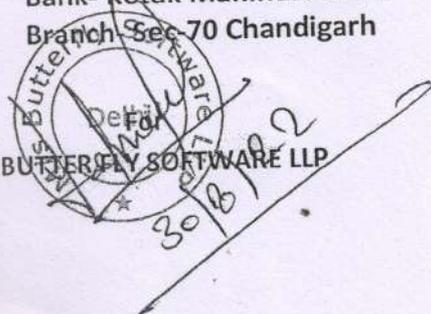
S. NO.	PARTICULARS	QTY.	AMOUNT	REMARKS
1.	Mobile APP	02	FOC	
2.	Bluetooth Weighing Scale 16"X16" with 30Kg Capacity	01	16000+ 18% GST=18880/-	*One Time
3.	URL	01	1500 +18% GST=1770/-	*One Time
4.	SoftwareCharges, Server Rent, Data Backup	250 Chairx Rs 10 per month	2500*12=30000/-+ 18% GST=35400/-	*Yearly
5.	Barcode Stickers	1.50 Each	Rs.1000x1.50=1500 +18%GST=1770	*AsPer Usage
	Total Amount		Rs.57820/-	

Note:-

1. Hardware & Software charges to be paid 100% advance.
2. Software usage charges & server rent to be billed on yearly basis.
3. 10% Increase every year on software usage charges & barcode.
4. Hospital has their own android based mobile phone for scanning.

Contact Person: Mr. Nitesh Gupta-7011922924

A/C Name BUTTER FLY SOFTWARE LLP
A/C No-0012958641
IFSC Code-KKBK0004089
Bank- Kotak Mahindra Bank
Branch- Sec-70 Chandigarh


BUTTERFLY SOFTWARE LLP

Dean:
Santosh Dental College and Hospital

Authorized Signatory
Santosh Deemed to be University

RIVY LEAGUE



Kotak
Kotak Mahindra Bank
Sec 537, Sector-70
Chandigarh-160070 Chandigarh (INDIA)
IFSC - KKBK0004089

Valid for three months from date of issue

दिनांक
Date

D	D	M	M	Y	Y	Y	Y		

Pay

या धारक को Or Bearer

रुपये Rupees

अदा करें।

₹

For Butterfly Software Llp

चुकी 42
509 113

0012958641

KOTAK CURRENT ACCOUNT

CANCELLED

Authorised Signatory

Please sign across

15/02/2018

Payable At-par at all branch locations of Kotak Mahindra Bank Ltd.

⑈00000⑈ 160485011⑈ 000187⑈ 29

Butterfly

BUTTERFLY SOFTWARE LLP
F-213/A, LADO SARAI, NEW DELHI-110030
29522552/41665220/7011922924

To,
Santosh Dental College

No.1, Santosh Nagar, Pratap Vihar, Ghaziabad, Uttar Pradesh 201009

QUOTATION

<u>SNO.</u>	<u>PARTICULARS</u>	<u>QTY.</u>	<u>AMOUNT</u>	
1.	Mobile APP	02	FOC	
2.	Bluetooth Weighing Scale 16"X16" with 30Kg Capacity	01	16000+ 18% GST=18880/-	*One Time
3.	URL	01	1500 + 18% GST =1770/-	*One Time
4.	Software Charges , Server Rent, Data Backup	250 Chair xRs10 per month	2500*12=30000/- + 18% GST=35400/-	*Yearly
5.	Barcode Stickers	1.50 Each	Rs. 1000x1.50 =1500 +18% GST=1770	*As Per Usage
6.	Shipping Charges		Rs 1000	
	Total Amount		Rs. 58820/-	

Note:-

1. Hardware & Software charges to be paid 100% advance.
2. Software usage charges & server rent to be billed on yearly basis.
3. 10% Increase every year on software usage charges & barcode.
4. Hospital has their own android based mobile phone for scanning.

Contact Person: Mr. Nitesh Gupta -7011922924

BUTTERFLY SOFTWARE LLP

U.P. Pollution Control Board
T.C.-12V, Vibhuti Khand,
Gomti Nagar, Lucknow

Registered

Ref. No. H81978/C-1/Ka.B.NO./BMW-3/2022 Date 19.09.22

M/s. Santosh Dental College & Hospital
Santosh Nagar, Pratap Vihar,
Ghaziabad

That M/s. Santosh Dental College & Hospital, Santosh Nagar, Pratap Vihar, Ghaziabad is functioning at the aforesaid place as Medical Institution which is a company under Section-16 of Environment Conservation Act 1986.

That Inspection of the hospital was conducted on 23.02.2022 by the Central Pollution Control Board Delhi, District Administration Ghaziabad and Joint Committee constituted by Uttar Pradesh Pollution Control Board Ghaziabad. During the course of inspection, establishment of ETP was not found for the purification of industrial waste generated from pathology lab, operation theater in the hospital. The hospital has not submitted application for procuring authority from State Board under Biomedical Waste Rule 2016 as amended. The unit is not complying the provisions in accordance with Biomedical Waste

Rule-2016. In view of the above, Regional Officer Ghaziabad has recommended for initiating action against the hospital and imposing environmental compensation of Rs. 53,97,500/- based on the guideline issued by the Central Pollution Control Board in compliance of the order of Hon'ble NGT.

That keeping in view the aforesaid facts and probable adverse impact on the public health from the pollution generated by the Industry, why not action be initiated for stoppage of running the hospital under the relevant provisions of Biomedical Waste Rule-2016 with the purpose to afford healthy environment to the public in general.

Therefore why not environmental compensation of Rs. 53,97,500/- be imposed against M/s. Santosh Dental College, Santosh Nagar, Pratap Vihar, Ghaziabad based on the report of Regional Officer and recommendations and in compliance NGT orders for imposing environmental damage against the industries found guilty and after due approval of the competent authority.

In addition to the above, the following show cause notice is issued under due permission from the competent authority against M/s. Santosh Dental College Hospital, Santosh Nagar, Pratap

Vihar, Ghaziabad in accordance with Biomedical Waste Rule-2016 as amended:-

1. That why not functioning of Industrial Process of Santosh Dental College Hospital, Santosh Nagar, PratapVihar, Ghaziabad be stopped.
2. That why not request be made to the competent authority that electricity supply including other all facilities wherein supply of water includes be disconnected immediately from M/s. Santosh Dental College Hospital, Santosh Nagar, PratapVihar, Ghaziabad.

Sd./-

(Vivek Roy)

Chief Environment Officer Circle-1

Copy to the following for information and necessary action.

1. District Magistrate Ghaziabad
2. Regional Officer, U.P. Pollution Control Board Ghaziabad with the direction that report be made available to the Board Headquarter within time initiating further action.

Sd./-

Chief Environment Officer Circle-1

//TRUE TRANSLATED COPY//



उ० प्र० प्रदूषण नियंत्रण बोर्ड,

टीसी-12वी, विभूति खण्ड,
गोमती नगर, लखनऊ

73

पत्रांक H/1978 /सी-1 / का०ब०नो० / वीएमडब्लू-3 / 2022

पंजीकृत

दिनांक-19-9-22

मैसर्स संतोष डेन्टल कालेज एण्ड हास्पिटल,
सन्तोष नगर, प्रताप विहार,
गाजियाबाद

यह कि मैसर्स संतोष डेन्टल कालेज एण्ड हास्पिटल, सन्तोष नगर, प्रताप विहार, गाजियाबाद जो कि चिकित्सीय संस्थान के रूप के उपरोक्त वर्णित स्थल पर कार्यरत है, पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा-16 के अन्तर्गत कम्पनी है।

यह कि हास्पिटल का निरीक्षण केन्द्रीय प्रदूषण नियंत्रण बोर्ड, दिल्ली, जिला प्रशासन, गाजियाबाद तथा उ०प्र०प्रदूषण नियंत्रण बोर्ड, गाजियाबाद की गठित संयुक्त समिति द्वारा दिनांक-23.02.2022 को किया गया। निरीक्षण के दौरान हास्पिटल में आपरेशन थियेटर, पैथालॉजी लैब आदि से जनित औद्योगिक उत्प्रवाह के शुद्धिकरण हेतु ई०टी०पी० स्थापित नहीं पाया गया। हास्पिटल द्वारा राज्य बोर्ड से जैव चिकित्सा अपशिष्ट नियम, 2016 यथा संशोधित के अन्तर्गत प्राधिकार प्राप्त किये जाने हेतु आवेदन नहीं किया गया है। इकाई द्वारा जैव चिकित्सा अपशिष्ट नियम, 2016 में निहित प्राविधानों का अनुपालन नहीं किया जा रहा है। उक्त के दृष्टिगत क्षेत्रीय अधिकारी, गाजियाबाद द्वारा हास्पिटल के विरुद्ध कार्यवाही किये जाने तथा मा० एन०जी०टी० के आदेशों के अनुपालन में केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा जारी गाइड लाइन के आधार पर रूपया-53,97,500/- (रूपया तिरपन लाख सतानवे हजार पाँच सौ मात्र) की पर्यावरणीय क्षतिपूर्ति अधिरोपित किये जाने की संस्तुति की गयी है।

यह कि उपरोक्त वर्णित तथ्यों तथा उद्योग द्वारा किये जा रहे प्रदूषण से जन स्वास्थ्य पर संभावित दुष्प्रभाव को दृष्टिगत रखते हुए जनहित में जनस्वास्थ्य की रक्षा एवं जन सामान्य को स्वस्थ पर्यावरण प्रदान करने के उद्देश्य से क्यों न हास्पिटल के विरुद्ध जैव चिकित्सा अपशिष्ट नियम, 2016 तथा यथासंशोधित निषेधात्मक कार्यवाही करते हुए हास्पिटल के संचालन को रोका जाये।

अतः क्षेत्रीय अधिकारी की आख्या एवम् संस्तुति एवम् दोषी उद्योगों के विरुद्ध पर्यावरणीय क्षतिपूर्ति अधिरोपित करने हेतु मा० एन०जी०टी० के आदेशों के अनुपालन में सक्षम अधिकारी के अनुमोदनोपरान्त मैसर्स संतोष डेन्टल कालेज एण्ड हास्पिटल, सन्तोष नगर, प्रताप बिहार, गाजियाबाद के विरुद्ध क्यों न रूपया-53,97,500/- (रूपया तिरेपन लाख सतानवे हजार पाँच सौ मात्र) मात्र की पर्यावरणीय क्षतिपूर्ति अधिरोपित कर दी जाये?

उपरोक्त के अतिरिक्त जैव चिकित्सा अपशिष्ट नियम, 2016 तथा यथासंशोधित के अन्तर्गत राज्य बोर्ड को प्रदत्त शक्तियों के अधीन मैसर्स संतोष डेन्टल कालेज एण्ड हास्पिटल, सन्तोष नगर, प्रताप बिहार, गाजियाबाद के विरुद्ध सक्षम अधिकारी की अनुमति से निम्नलिखित कारण बताओ नोटिस जारी किया जाता है :-

1. यह कि क्यों न मैसर्स संतोष डेन्टल कालेज एण्ड हास्पिटल, सन्तोष नगर, प्रताप बिहार, गाजियाबाद के औद्योगिक प्रक्रिया के संचालन को बन्द कर दिया जाये?
2. यह कि क्यों न सक्षम अधिकारियों से अपेक्षा की जाये कि वे मैसर्स संतोष डेन्टल कालेज एण्ड हास्पिटल, सन्तोष नगर, प्रताप बिहार, गाजियाबाद को दी जाने वाली विद्युत आपूर्ति की सुविधाओं सहित अन्य समस्त सुविधाओं को जिसमें पानी आदि की आपूर्ति भी सम्मिलित है, को तत्काल प्रभाव से विच्छेदित कर दें?

(विवेक राव)

मुख्य पर्यावरण अधिकारी, वृत्त-1

प्रतिलिपि:- निम्नलिखित को सूचनार्थ एवम् आवश्यक कार्यवाही हेतु प्रेषित:-

1. जिलाधिकारी, गाजियाबाद।
2. क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, गाजियाबाद को इस निर्देश के साथ प्रेषित कि अनुवर्ती कार्यवाही करते हुए आख्या ससमय बोर्ड मुख्यालय को प्रेषित करना सुनिश्चित करें।

मुख्य पर्यावरण अधिकारी, वृत्त-1

Ag



SANTOSH

Deemed to be University

Managed by Santosh Trust

ANNEXURE A-5 75

Ref. No. ST/2022/521

Date: 23.09.2022

To,
Chief Environment Officer
(Circle-1),
U.P. Pollution Control Board,
H. No. TC – 12 V, Vibhuti Khand,
Gomti Nagar,
LUCKNOW (U.P.)



EU775928760IM IVR:6985775928760
SP VIJAY NAGAR SB <201009>
Counter No:1.23/09/2022.11:49
To:CHIEF ENVIRON,GOMTI NAGAR
PIN:226010, Gomti Nagar SB
From:THE REGISTR.SANTOSH MEDI CAL
Wt:50gms
Amt:41.30(Cash)Taxes:6.30

**Sub: Reply to Show Cause Notice dated 09.09.2022 issued by
UP Pollution Control Board, Lucknow.**

* * * * *

Respected Sir,

Reference is made to your letter no. H-81978 / C-1 / Show Cause Notice /
BMW - 3 / 2022, dated 19.09.2022.

Please find below our preliminary reply:

1. We respectfully submit that before taking any decision, kindly make available copy of inspection report done by Joint Committee office CPCB Officers; District Administration, & UPPCB Ghaziabad on dated 23.02.2022, including all the documents in connection with the inspection dated 23.02.2022 so that Santosh Medical and Dental College Hospital run by Santosh Trust may be able to submit the reply of the show cause notice dated 19.09.2022 in accordance with law.



We are submitting this reply by reserving its right for submitting the detailed reply after obtaining the above mentioned relevant documents as well as information with due process of law.

2. UP Pollution Control Board has imposed the Environmental Compensation as Rs. 53,97,500.00 (Rs. Fifty Three Lacs Ninety Seven Thousand & Five Hundred Only). For the said amount you have not provided the "Methodology" applied for calculating the Environmental Compensation.
3. However, without prejudice to our rights and contentions, under protest, we have already submitted the partial amount of the alleged Environmental Compensation as INR. 26,98,750.00 in UPPCB account, the details are given below in **Annexure "A"**. The said Environmental Compensation is not imposed as per the provisions made in the Bio-Medical Waste Management Rules, 2016.
4. We have already installed the ETP / STP the details, Photograph & Copy of Test Report are given in **Annexure "B"**.
5. For the disposal of Bio-Medical Waste, we have an agreement with SYNERGY WASTE MANAGEMENT PVT. LTD. Copy of agreement is enclosed as **Annexure "C"** and also enclosed herewith the copy of disposal report as **Annexure "D"**.
6. We have already applied for Bio-Medical Waste Authorization on Nivesh Mitra Portal.



7. We also enclosed herewith the photograph of Bins where Bio-Medical Waste Collected in premises of Santosh Medical & Dental College Hospital run by Santosh Trust as **Annexure "E"**.

Looking to our Keenness to preserve the environment, we humble request your goodself to please waive off the amount in respect to Environmental Compensation.

We respectfully request your goodself that prior to taking any further legal action, we hereby further request you to kindly depute some of your officers for the verification of above submission and also request you to revoke the Show Cause Notice & drop the legal action if any.

We assure you that we shall comply with the provision of Bio-Medical Waste Management Rules, 2016 as amended to date.

This is for your information and necessary action please.

Thanking you.

Yours Sincerely,
for **M/s. Santosh Deemed to be University,**


(Dr. Alpana Agarwal)
Registrar



Enclosures:

1. **Account Details of Submission INR. 26,98,750.00 – Annexure "A"**
2. **Photograph of ETP & STP and Test Report – Annexure "B"**
3. **Copy of Bio-Waste Agreement – Annexure "C"**
4. **Copy of Disposal Report – Annexure "D"**

5. Photograph of Bins – Annexure "E"

Copy to:

The Regional Officer,
U. P. Pollution Control Board,
Sector - 16,
Vasundhra,
Ghaziabad (U.P.)

→ For RO Copy of Reply Show Cause
notice dt. 09/9/2022
24/9/2022

REGIONAL OFFICE
U.P. Pollution Control Board
Ins-2 Sector-16, Vasundhra
Ghaziabad

Alpanshu
Page 4 of 4
REGISTRAR
GHAZIABAD, NCR DELHI

AN

79

ICICI Bank

ICICI Bank Advice Receipt
8/30/22 4:33 PM

Transaction Details

Account Number: 125601001990

Transaction Date: 30-08-2022 00:00:00

Transaction Amount: INR 26,98,750.00

Debit/Credit: Debit

Transaction Description: RTGS/ICIR420220830005
38025/UBIN0570150/

**Note: This is an electronically generated receipt and
does not need any signature.**

Date and Time: 30/08/2022 4.33 PM

Page 1 of 1



M/s. SANTOSH DENTAL COLLEGE & HOSPITAL

No. 01, Santosh Nagar, Pratap Vihar, Ghaziabad (U.P.) - 201009





ITS LABORATORY

Laboratory:A-91, Sector-80, Phase-2, Noida, Gautam Budh Nagar - 201301, (U.P)
 M.: 09911659800,9305780312,09958849764,07210888634
 Website: www.itslab.in, Email: contact@itslab.in, info@itslab.in, itirclab@gmail.com
 An ISO 9001: 2015, ISO 14001:2015, ISO 45001:2018 Certified Laboratory



TC-6179

TEST REPORT WASTE WATER SAMPLE ANALYSIS

REPORT NO.	WW-240822-01	PAGE	1 of 1
REFERENCE LATTER NO.	N/A	SERVICE REQUEST DATE	24.08.2022
REPORT ISSUE DATE	30.08.2022	SAMPLE RECD. ON	24.08.2022
NAME & ADDRESS OF CUSTOMER		SAMPLE DETAILS	
M/S – SantoshTrust Santosh Dental College Pratap Vihar Ghaziabad		Description : One ETP & STP Combined Outlet water sample Given By Customer on 24.08.2022 Sample Marking : ETP & STP Plant (Combined) 80+20 KLD Sample Procedure : IS:3025 Sample Quantity & Packing : 02/0.5 Ltr.& Plastic/Glass Bottle Analysis Done on : 24.08.2022 to 30.08.2022	

TEST RESULT

STP WATER QUALITY ANALYSIS

S. No.	Parameter	Result	Unit	Standards (CPCB) (MAX)		Test method
				Inland Surface water	Inland Surface water	
1.	pH	7.8	-	5.5-9.0	5.5-9.0	IS 3025(Pt-11)
2.	Total Suspended Solids	50.0	mg/l	100	600	IS 3025(Pt-17)
3.	Oil & Grease	<5.0	mg/l	10	20	IS 3025(Pt-39)
4.	Bio chemical oxygen demand (at 27 ⁰ C for 3 days)	21.0	mg/l	30	350	IS 3025(Pt-44)
5.	Chemical oxygen demand	116.0	mg/l	250	Not Specified	IS 3025(Pt-58)

End of report

Checked By

Authorized By
 Phase-2 Noida U.P.

Terms & Conditions :

- 1 Test reports are valid only for the samples tested in our laboratory.
2. Samples will destroyed after 30 days from the date of issue of the test reports unless otherwise specified.
3. Any complaints about this report should be communicated in writing within 7 days of this report.
4. Total liability of our laboratory is limited to invoiced amount.

PAY VIA CHEQUE/NEFT
CASH NOT ACCEPTED



Synergy Waste Management Pvt. Ltd.

GZB-421

RENEWAL OF AGREEMENT



That the previous agreement executed on 01 Jun,2021, is renewed on 31 May,2022 and shall be valid only when endorsed through a SEAL of Synergy Waste Management (P) Ltd.

BETWEEN

M/s. Synergy Waste Management P. Ltd., having its Registered Office at 517-518, 5th Floor, D-Mall, Rohini West, New Delhi – 110085 and workplace at :

Subharti Dental College Campus, Subharti Puram , Nh-58, Delhi- Haridwar By Pass Road , Meerut , Uttar Pradesh

AND

Santosh Dental College & Hospital (GZB)

Address : No.1, Santosh Nagar, Pratap Vihar, Ghaziabad, Uttar Pradesh-201009

Represented By -

Dr. Akshay Bhargav Designation Dean, Dental Contact No : 0000000000 , Email ID : santosh@santoshuniversity.com. The terms & conditions of the existing agreement shall remain unchanged as mentioned in the initial agreement, except the service charges which shall be Rs. 8500.0 (Rupees Eight Thousand Five Hundred Only) per month for Medical College or Rs. NIL per bed per day having a declared bed strength of 150(One Hundred and Fifty Only) subject to the condition of weight limit of 300.00 kg / month beyond which excess weight shall be charged @ Rs.30 per kg. That the above rates are exclusive of GST the same shall be charged extra as per then prevailing rates if becomes applicable.

This agreement shall remain valid for a period of 1 Year / 0 Months / 0 Days i.e. 01-Jun-2022 to 31-May-2023.

That this agreement may be renewed further for the period and terms and conditions as agreed in between both of the parties hereto.

Authorized Signatory – Service Provider



Authorized Signatory – Waste Generator

CIN No. : U74999DL2012PTC283940



+91-11-27933371
+91-11-27933381
+91-11-27933382



info@synergyworld.co.in
www.synergywastemgmt.com



Regd. Off: 517- 518, 5th Floor ,D-Mall,
Sector - 10, Rohini, New Delhi - 110085

Synergy Waste Management (P) Limited

(Authorised by UPSPCB, HSPCB & BSPCB)

Regd. off: 517-518, 5th Floor, D-Mall, Sector-10, Rohini, New Delhi-110085

Tel.: 011-27933371, 27933381, 27933382

info@synergyworld.co.in, www.synergyworld.co.in



DAILY COLLECTION REPORT OF BIO-MEDICAL WASTE

Name of Waste Generator

Santosh Dental College & Hospital, Pratap Vihar

Address

Ghaziabad - 201009

Period From

1/9/22

To

30/9/22

S.No	Date	QTY. OF BIO-MEDICAL WASTE COLLECTED										Sign of Rep.		
		Yellow Bags		Red Bags		White Container		Blue Container		Total				
		No.	Wt.	No.	Wt.	No.	Wt.	No.	Wt.	No.	Wt.			
1	1/9/22		1kg		900g		1kg		1kg					
2	2/9/22		900g											
3	X													
4	X													
5	5/9/22	2	2100g											Vaseem
6	1/9/22	1	1000g	1	800g									Vaseem
7	7/9/22		800g		500g									Vaseem
8	8/9/22	0	0		0									Vaseem
9	9/9/22	1	1240g	3	1700g									Vaseem
10	10/9/22	1	210g	1	280g									Vaseem
11	X			X			X			X			Sanday	
12	12/9/22	1	1800g	1	430g									Vaseem
13	13/9/22	1	120g	1	160g									Vaseem
14	14/9/22	1	1150g	1	1250g									Vaseem
15														
16														
17														
18														
19														
20														
21														
22														
23														
24														
25														
26														
27														
28														
29														
30														
31														
Total														

SYNERGY PLANT LOCATIONS

Meerut : Subharti Medical College Campus, Subharti Puram NH-58, Haridwar Delhi By Pass, Meerut-25001 (U.P.) Mobile : 09212160084

Hisar : Plot No. 168, Sector-27 & 28, Huda Industrial Area, Hisar-125044 (Haryana)

Mobile : 09212310081

Lucknow : Khasra No. 36,37,72, Village Mohamadpur, Nawab Ganj, Barabanki-225001, Lucknow (U.P.) Mobile : 09212310065

Bhagalpur : Khasra No.-1131-33, Ward No.3, Hanuman Ghat Road, JLNMCH, Bhagalpur-812003 (Bihar) Mobile : 09212310062

Gaya : Plot No. 451, A.N.M. Medical College & Hospital, Sherghat Road, Gaya-823001 (Bihar)

Mobile 09212310064

Authorised Rep. of Waste Generator

Signature



M/S SANTOSH DENTAL COLLEGE & HOSPITAL

No.1, Santosh Nagar, Pratap Vihar, Ghaziabad (UP.) – 201 009



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

IA NO. _____ OF 2022

IN

ORIGINAL APPLICATION NO. 334 OF 2021

IN THE MATTER OF :

SUSHIL RAGHAV AND OTHERS APPLICANTS

VERSUS

UNION OF INDIA AND OTHERS RESPONDENTS

**APPLICATION FOR DIRECTION ON BEHALF OF THE
SANTOSH MEDICAL COLLEGE, RESPONDENT NO. 12**

To
The Hon'ble Chairperson of this Tribunal
And the members of this Tribunal.

The humble application of
the abovenamed Respondent

MOST RESPECTFULLY SHEWETH THAT:

1. That the present OA has been filed by the Applicant raising grievance against 14 Private Hospitals for non-compliance of statutory norms. Wherein vide order dated 16.12.2021 a report was called from joint committee by this Tribunal.
2. That the joint committee submitted its report on 01.07.2022 after conducting inspection of the answering Respondent on 22.02.2022. The joint committee in its report found four Respondent Hospitals including answering Respondent to be in default and recommended an aggregate environmental compensation of Rs. 63,32,500/- against all the four hospitals.
3. That vide order dated 05.07.2022 this Tribunal directed for recovery of the aforesaid amount from the four hospitals. It is

submitted that neither in the order dated 05.07.2022 nor in the report of the joint committee any bifurcation of the recommended amount of environmental compensation to be imposed on each of the four defaulting hospitals was given. The UPPCB was required to provide the calculation as assessment of the said and impose the penalty accordingly from each of the four defaulting hospitals. However, by order dated 14.07.2022 the UPPCB directed the answering Respondent No. 12 to deposit a sum of Rs. 53,97,500/- as environmental compensation out of recommended Rs. 63,32,500/- stating the same to be under the order of this Tribunal dated 05.07.2022.

4. That the answering Respondent deposited with the UPPCB 30.08.2022, 50% of the demanded sum, i.e., 26,98,750/- under protest without prejudice to its rights and contentions. However, in spite of the query being made by the answering Respondent regarding the assessment and calculation for attributing the recommended 90% compensation to it, no reply was made. Further, the answering Respondent also complied with the shortcomings as mentioned by the joint committee in its report and filed the compliance reports dated 02.09.2022 and 12.09.2022 with the UPPCB.
5. That acting in utter illegality and purely whims the UPPCB issued a show cause notice to the answering Respondent dated 19.09.2022 alleging that *“during the course of inspection, establishment of ETP was not found for the purification of industrial waste generated from pathology lab, operation theater in the hospital”* and *“The hospital has not submitted application for procuring authority from the State Board under the Bio Medical Waste Rules 2016 as amended”*. The said notice

allegedly referred to the deficiencies found by the joint committee in its inspection on 23.02.2022 and answering Respondent was held liable for environmental compensation of Rs. 53,97,500/-. It was further stated in the show cause notice that in view of the order of this Tribunal the answering Respondent is liable to pay the Rs. 53,97,500/- and that in case the Respondent failed to deposit the said amount it was threatened for stoppage of the functioning of the Dental College and Hospital and by disconnecting its electricity and water supply.

6. That, thereafter, a reply was sent by the answering Respondent to the UPPCB on 20.09.2022 stating that 50% of the environmental compensation imposed upon them has already been deposited and the compliances has already been done and also the short comings as reported by the joint committee were also removed. But the said notice was not withdrawn by the UPPCB.
7. That the aforesaid show cause notice is highly illegal as the allegation of *“establishment of ETP was not found for the purification of industrial waste generated from pathology lab, operation theater in the hospital”* was never raised by the joint committee in its report and the same is an after thought by the UPPCB and has been alleged against the Respondent on own assumptions of the UPPCB. Further, as per the joint committee report itself *“in case the waste effluent is connected with public sewer which leads to terminal STP the HCF does not require to install separate/individual ETP”*. In the present case all the private hospitals are found to be connected to terminal STPs being in municipal limits. Hence, environmental compensation

on that ground is illegal and beyond the recommendation of the joint committee as accepted by this Tribunal.

8. That it is also submitted that the answering Respondent cannot be held guilty and liable for environmental compensation at all as neither there are any inpatients/hospital beds are available nor any waste is generated in the said campus of the answering Respondent. Moreover, other hospitals which are operating with 100-300 bed in patient hospitals were found non-compliant for numerous statutory requirements as compared to the answering Respondent, but still the Respondent herein has been made liable for 90% of the entire environmental compensation as recommended by the joint committee illegally and arbitrary.
9. That as the joint committee recommended an aggregate amount of environmental compensation of Rs. 63,32,500/- against four private hospitals/Respondents (including answering Respondent) hence no amount could be imposed by the UPPCB against the Respondent as per its own wish but the same has to be based on proper assessment and calculation.
10. That in the interest of justice it is prayed from this Hon'ble Tribunal to direct the UPPCB to provide a proper calculation and basis for assessment of the environmental compensation against the answering Respondent and till then UPPCB be directed to not to demand or recover from the answering Respondent any sum towards the environmental compensation. The UPPCB may also be directed to refund the amount of Rs. 26,98,750/- illegally received from the answering Respondent without any right.

P R A Y E R

It is, therefore, most respectfully prayed that this Hon'ble Tribunal may kindly please to pass the following directions:

- a) direct the UPPCB to refund the amount of Rs. 26,98,750/- illegally received from the answering Respondent;
- b) direct the UPPCB to provide a proper calculation and basis for assessment of the environmental compensation against the answering Respondent and till then not to demand or recover from the answering Respondent any sum towards the environmental compensation as per its order dated 14.07.2022 and 19.09.2022; and/ or
- c) Any other order or direction that this Hon'ble Commission may deem and proper in the facts and circumstances of the present case.

Date: 24.09.2022

Drawn & Filed By:



(SANJEET PALIWAL)

Advocate for the Respondent No. 12

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH

IA NO. OF 2022

IN

ORIGINAL APPLICATION NO. 334 OF 2021

IN THE MATTER OF :

SUSHIL RAGHAV AND OTHERSAPPLICANTS

VERSUS

UNION OF INDIA AND OTHERSRESPONDENTS

AFFIDAVIT

I, D. BALARAM, aged about 46 years, Son of Sri D. Parasu Rama Rao, Resident of H-10, Santosh Nagar, Pratap Vihar, Ghaziabad, U.P.- 201009 presently at New Delhi, do hereby state on solemn affirmation as under:-

1. That the deponent is the Authorized Signatory on behalf of Respondent no. 9 in the present Original Application as such I am well conversant with the facts and circumstances of the present case and hence, competent to swear this affidavit.
2. That I have gone through the accompanying the Interlocutory Applications and say that the contents there of are true and correct to my knowledge and belief and I believe the same to be true.

Solemnly affirmed on this 24th day of September, 2022 at New Delhi.

DEPONENT

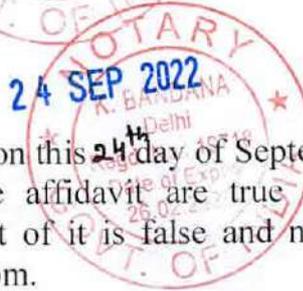
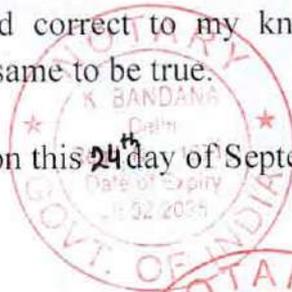
VERIFICATION :

Verified at New Delhi on this 24th day of September, 2022 that the contents of my above affidavit are true and correct to my knowledge and no part of it is false and nothing material has been concealed therefrom.

DEPONENT

IDENTIFIED

24 SEP 2022
ATTESTED
NOTARY PUBLIC DELHI
GOVT. OF INDIA
Mob.: 9654768498



IN THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 334 OF 2021

VAKALATNAMA



IN THE MATTER OF :
SUSHIL RAGHAV AND OTHERS
Versus

...Applicant

UNION OF INDIA AND OTHERS

...Respondents

KNOW ALL to whom these present shall come that I/We **SANTOSH MEDICAL COLLEGE** the above named **RESPONDENT NO.12** do hereby appoint **SANJEET PALIWAL** (hereinafter called the advocate/s) to be my/our Advocate in the above noted case and authorize him :- To act, appear and plead in the above-noted case in this Court or in any other Court including High Court subject to payment of fees separately for each objections or petitions for execution or other documents as may be decided stages. To file and take back documents or compromise the said case or sub any manner relating to the said case cheques, cash and grant receipts there done for the progress and in the court Legal Practitioner, authorizing him whenever he may think it to do. undersigned do hereby agree to ratify matter as my/our own acts, as if done by me/us to all intents and purposes. And I/We undertake that I / we or my /our duly authorized agent would appear in the Court on all hearings and will inform the Advocates for appearance when the case is called. And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall be of the Advocate which he shall receive and retain himself.

Dated this 21 day of 09 2022

Accepted, identified and satisfied about the due execution of the Vakalatnama by **Santosh Medical College & Hospital**


SANJEET PALIWAL
Advocate


Applicant/Respondent NO.12

Memo Of Appearance

To
The Registrar
National Green Tribunal
New Delhi

Sir,

Please enter my appearance for the above named Petitioners/Plaintiff(s)/Appellant(s)/Respondent(s)/Defendant(s)/Caveator(s) Intervener(s) in the above mentioned Petition/Appeal/Suit/Reference.

Thanking you,

Dated : 21/09/2022


Yours Sincerely,
(**SANJEET PALIWAL**)
Advocate

D/3002/2016
Add:-19, GURU ANGAJ NAGAR EXT.,
LAXMI NAGAR, DELHI-110092
Mob.:- 7011748170
Email:- sanjeetcs89@gmail.com